

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, AT CHENNAI**  
**ORIGINAL APPLICATION NO. 76 OF 2022 (SZ)**

**IN THE MATTER OF:**

Damayanti Subray Mesta

...APPLICANT

VERSUS

Department of Public Works  
Ports & Inland Water Transport  
Government of Karnataka & Others

...RESPONDENTS

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**Port Engineer  
Directorate of Ports & Inland Water Transport  
Baitkhol, Karwar  
On Behalf of Respondent No. 1 & 8**

**THROUGH**



**Darpan KM**

**Advocate for Respondent No. 1 & 8**

**Date 20.08.2022**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI  
ORIGINAL APPLICATION NO. 76 OF 2022 (SZ)**

**IN THE MATTER OF:**

Damayanti Subray Mesta

...APPLICANT

VERSUS

Department of Public Works  
Ports & Inland Water Transport  
Government of Karnataka & Others

...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 1 (DEPARTMENT OF  
INFRASTRUCTURE DEVELOPMENT, PORTS AND INLAND WATER  
TRANSPORT) AND RESPONDENT NO. 8 (THE DEPUTY  
COMMISSIONER, UTTARA KANNADA DISTRICT, KARWAR)**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application ('OA') and the Interim Application ('IA') have been filed alleging violation of provisions of CRZ Notification, 2011 and Environment (Protection) Act, 1986 and seeking *inter alia* an order of stay against the ongoing construction of Connectivity Road from the Honavar Port Project of M/s Honavar Port Private Limited ('HPPL') at Kasarkod Tonka to National Highway-66.
2. It is most respectfully submitted that the OA and IA filed by the Applicant are unsustainable both on law and on facts, as they are misconceived and lack any merit whatsoever and are liable to be dismissed with costs as Respondents shall hereinafter demonstrate. Each and every averment in the present OA and the IA, unless expressly admitted herein, are

- incorrect, misplaced and denied by the answering Respondents. The answering Respondents crave leave to present this short reply at present, and to submit a detailed para wise reply at a later stage, if directed so by this Hon'ble Tribunal.
3. The Government of Karnataka, vide Order No. PWD 119 PSP 2010 dated 22.09.2010 had accorded sanction to M/s North Canara Sea Ports-GVPREL-Consortium, Hyderabad to the project of developing port land by constructing jetty in Honavar Port and Kasarkod side of Honavar Port to carry on anchorage operations subject to taking approvals from other departments.
  4. Accordingly, lease agreement was made on 11.10.2010 for further development subject to the condition of obtaining approvals from all concerned competent authorities / departments.
  5. Further, the Government accorded permission, vide Letter No. PWD 293 PSP 2010 dated 07.04.2011, to transfer the subject matter of lease agreement with all its recitals/tenets without any alteration whatsoever, in favour of Special Purpose Vehicle (SPV), i.e., M/s Honnavar Ports Private Limited (HPPL).
  6. For the reasons stated hereinafter, the present OA is liable to be dismissed with costs.

**ISSUE IS SUB-JUDICE BEFORE THE HON'BLE SUPREME COURT OF INDIA**

7. It is submitted that the issues regarding Olive Ridley Turtle Nesting Grounds and the validity of the EC and the CRZ Clearance (which includes the Port Connectivity Road) were raised before the Hon'ble High Court of Karnataka in W.P. No. 4039/2021. After dealing with the issues comprehensively, the said Petition was dismissed vide order dated 24.11.2021. Certified Copy of the Final Order dated 24.11.2021 passed by the Hon'ble High Court of Karnataka in W.P. No. 4039/2021 (GM-POL) PIL is annexed hereto as **ANNEXURE R-1**.
8. The said dismissal has now been challenged before the Hon'ble Supreme Court of India in SLP(C) No. 8586/2022 and is pending adjudication. In view of the above, the present proceedings being initiated parallel to those under the Hon'ble Apex Court amount to nothing but an abuse of process of law at the hands of Applicant. For the said reason, the Present OA is ***not maintainable*** and shall hence be dismissed.

**APPLICANT GUILTY OF FORUM SHOPPING**

9. It only appears that the Applicant as well as other persons and organizations contesting the development of Honnavar Port and its components by HPPL are indulging in forum shopping. The same is amply clear by the fact that the issues raised in the present OA and IA relating to the Environment Clearance, CRZ Clearance, turtle nesting ground etc. were first impugned before the Hon'ble High Court of Karnataka in Writ Petition No.

4039 Of 2021 (GM-POL) PIL and as stated above, the said challenge failed.

10. While the matter is already sub-judice before the Hon'ble Supreme Court, the Applicants have now approached this Hon'ble Tribunal raising issues which has already been dealt with by the Hon'ble High Court. It is submitted that the same shall not be entertained by this Hon'ble Tribunal.

**CONSTRUCTION OF THE ROAD WAS UNDERTAKEN IN ACCORDANCE WITH THE ORDERS OF THE HON'BLE HIGH COURT OF KARNATAKA**

11. The averment of Applicant regarding Olive Ridley Turtle Nesting ground along the Kasarkod beach has been considered in depth by the Hon'ble High Court of Karnataka along with other issues raised in the Writ Petition No. 4039 of 2021 (GM-POL) PIL. The said Writ Petition also examined the EC and other Clearances and the issues related to the Port project including the connectivity road.
12. A perusal of the Order dated 26.03.2021 reflects that the Hon'ble High Court Directed that unless Stage-1 approval under Section 2 of the Forest (Conservation) Act, 1980 was granted in respect of the area of 0.76 hectare in forest survey Nos.233 and 237, no work shall be carried out. True Copy of the Order dated 26.03.2021 passed by the Hon'ble High Court of Karnataka at Bangalore in Writ Petition No. 4039 of 2021 (GM-POL) PIL is annexed hereto as **Annexure R-2**.

13. Stage 1 Clearance was granted on 20.01.2022. True Copy of Stage 1 Clearance dated 20.01.2022 is annexed hereto as **Annexure R-3**.
14. Accordingly, after the Stage 1 Clearance being granted on 20.01.2022, construction work had commenced. Under these circumstances, it is incorrect on part of the Applicants to allege the construction of the Connectivity Road to not be in accordance with law.

#### **WRIT PETITION 4039 OF 2021 DISMISSED ON MERITS**

15. The said Writ Petition, which assailed the Environment Clearance and the CRZ Clearance as well as raised the issue of Turtle Nesting Ground was disposed of by the Hon'ble High Court on merits vide order dated 24.11.2021, after in depth consideration of all issues. The pleas pertaining to the Environment Clearance, CRZ Clearance, Turtle Nesting Ground were all rejected by the Hon'ble High Court. The initiation of the present proceedings is hence nothing but an abuse of the process of law for which reason, the present OA is liable to be rejected.

#### **NCSCM REPORT RECORDS NO TURTLE NESTING GROUNDS IN THE AREA IN QUESTION**

16. It is submitted that the Hon'ble High Court had directed a report to be filed by the NCSCM in W.P. No. 4039/2021 regarding whether any turtles nesting ground are found on the land in question or not. The report filed after comprehensive study answered the above question in the negative. In view of

the same, the Applicant's ground regarding the same is liable to be rejected. True Copy of the NCSCM Report is annexed hereto as **Annexure R-4**.

**ALL STATUTORY CLEARANCES HAVE BEEN DULY OBTAINED**

17. Without prejudice to the issue regarding non-maintainability of the present OA, it is submitted that M/s HPPL, the Project Proponent, has obtained all the statutory clearances required under law. Environment Clearance was obtained from SEIAA Karnataka upon recommendation from KSCZMA on 21.09.2012. True copy of Environmental Clearance and CRZ Clearance dated 21.09.2012 is annexed hereto as **Annexure R-5**.
18. CFE was obtained from KSPCB on 06.02.2013. An NOC from the Tourism Department was obtained on 03.04.2021. True Copy of the NOC dated 03.04.2021 is annexed hereto as **Annexure R-6**.
19. The validity of Environmental Clearance was extended up to 20.09.2022 by SEIAA, Karnataka vide order dated 01.07.2019. True Copy of order dated 01.07.2019 passed by SEIAA Karnataka is annexed hereto as **Annexure R-7**.
20. Further, due to the outbreak of COVID-19, the Central Government has accorded extension for a further period of one year from 21.09.2022. Accordingly, the validity of the said Environmental Clearance is up to 20.09.2023. True Copy of

the MoEF&CC Notification dated 18.01.2021 extending the Environmental Clearance is annexed hereto as **Annexure R-8**.

21. The port land allotted for development of Honnavar Port at Kasarkod Tonka is within the declared Honnavar Port limits vide Government Notification No. PWD 107 PSP 2013 dated 09.12.2013 issued as per Section 5 of the Indian Ports Act, 1908. True copy of Government Notification dated 09.12.2013 is annexed hereto as **ANNEXURE R-9**.

**STATUTORY CLEARANCES HAVE BEEN OBTAINED FOR  
THE PORT CONNECTIVITY ROAD**

22. As has been pointed out by the Applicant themselves, clearances were granted for a connectivity road from the Port to NH-17. It is the contention of the Applicant that since the clearances were only obtained for approach road to NH-17, construction of connectivity road to NH-66 is without statutory clearances. It humbly submitted that the said contention is misconceived and in fact misleading, as ***NH-17 has now been renumbered to NH-66***.
23. Curiously, the same has also been pointed out by Applicants themselves at Para 13, Page 12 of the Original Applicant, and yet their contention is that there are no clearances obtained for the road in question. It is therefore submitted that it is incorrect to say so that the said construction is without statutory clearances.

**CONSTRUCTION OF PORT CONNECTIVITY ROAD IS A PERMISSIBLE ACTIVITY UNDER CRZ NOTIFICATION**

24. As per the CRZ Notification, 2011 the Construction of Port and other facilities essential for port activities like construction of road in the CRZ-I (B) and CRZ - III is a permissible activity as captioned in the point no. 8 of the said notification as these require foreshore facilities.

**LOCAL COMMUNITY HAS BEEN APPRISED OF THE PROJECT INCLUDING THE CONNECTIVITY ROAD**

25. The proposed dedicated road corridor to provide road connectivity from the Honnavar Port project of M/s HPPL at Kasarkod Tonka to National Highway 66 is clearly mentioned in the proceedings of KSCZMA meeting held on 28.05.2012. True Copy of proceedings of the KSCZMA meeting dated 28.05.2012 is annexed hereto as **ANNEXURE R-10**.
26. A public hearing was held on 27.01.2012 at the proposed project site under the Chairmanship of the Deputy Commissioner, Uttar Kannada District, Karwar in which the local fishermen and fisherwomen were apprised of the project including the proposed dedicated road corridor.
27. The Ministry of Road Transport and Highways (MORTH) of Government of India has taken up development of road connectivity for non-major ports in India under Bharatmala Pariyojana. The dedicated road corridor for the port project of M/s HPPL is proposed under Bharatmala Pariyojana Phase I Scheme of Government of India and will be executed by NHAI

at an estimated cost of Rs. 87.50 Cr. True copy of letter of Acceptance by the NHA dated 08.12.2021 is annexed hereto as **ANNEXURE R-11**.

**FOREST CLEARANCE FOR THE ROAD DULY OBTAINED**

28. A small stretch of about 200 m length of the road connectivity having an area of 0.76 Ha falls under the Forest Department Survey No. 233 and 237 at Kasarkod village. Application / Proposal was submitted to the competent authority for diversion of this land and after due consideration of the proposal, the Forest department has accorded Stage I clearance for diversion of 0.76 Ha of forest land.

**LOCAL FISHERMEN WILL BENEFIT FROM THE PORT PROJECT**

29. It is submitted that the local fishermen and fisherwomen will benefit to a great extent by the construction of port and all of its components, as the project proponent, M/s HPPL, will construct two parallel breakwaters to stabilize the tidal inlet, i.e., the existing gut at the confluence and estuary of Sharavati and Badagani rivers and undertake dredging of the harbour basin and approach channel at their own cost to ensure safe and sufficient depth of water for safe and smooth navigation of vessels/boats/barges.
30. The fishermen would be provided 24x7 free access to use the approach channel and this would boost the fishing activity. Presently, fishing vessels have to wait for the high water to venture into sea and return back to fishery harbour due to

formation of a bar at the mouth/entrance as a result of which during low water sufficient depth of water, i.e., draft, isn't available for safe and smooth navigation. Thus, much time is wasted in waiting for sufficient depth of water during high waters to get in and out of fishery harbour. True Copy of the proceedings of the meeting held on 16.05.2018 is annexed hereto as **ANNEXURE R-12**.

31. Government has accorded sanction for allotment of 13 acres of Port land to Fisheries Department for Stage I Construction of a designated Fishery Harbour of Honnavar at Kasarkod Tonka and subsequently 9 acres of Port land for Stage II Development of Honnavar Fishery Harbour. Thus, the local fishermen and fisherwomen are presently using 22 acres of Port land leased to the Fisheries Department for their day to day Fishing activities. True Copy of the Government Order dated 28.12.1977 is annexed hereto as **Annexure R-13**. True Copy of Government Order dated 07.02.2011 is annexed hereto as **Annexure R-14**.

#### **ILLEGAL AND UNAUTHORIZED USE OF COASTAL LAND IN KASARKOD FOR FISH DRYING**

32. The 45 Ha of Port land in the spit area of Kasarkod Tonka was used by local fishermen and fisherwomen for drying fish illegally, in an unauthorized manner by constructing sheds. The Deputy Commissioner, Uttara Kannada District, Karwar after enquiry and hearing them issued the eviction order dated 29.11.2016 and they were evicted on 07.12.2016. True Copy of

the eviction order dated 29.11.2016 is annexed hereto as **ANNEXURE R-15.**

33. It is submitted that it is trite law that those approaching the law must do so with clean hands. In view of the same, the use of land for fish drying being illegal and unauthorized, the Applicant's plea regarding loss of livelihood holds no ground and is liable to be rejected.
34. It is humbly submitted that the Applicant has approached this Hon'ble Tribunal with misleading facts and intends to obstruct the project in spite of all the statutory clearances and approvals being duly obtained from competent authorities.
35. It is submitted that the Applicant has filed the present application before the Hon'ble Tribunal resulting in further delay of the project in question. Delay in implementation of the project will have an adverse and irreparable impact on various aspects resulting in time and cost escalation, delay in catering to economic and business requirements of trade and commerce, cost of opportunity lost etc.
36. It is submitted that the maritime trade in India is 95 % by volume and 70% by value. Therefore, ports play a vital and a very important role in trade, commerce and industries.
37. Therefore, it is most respectfully submitted that the grounds raised by the Applicant are misplaced and are hence denied as stated above.

38. The prayers in the present OA and IA are hence misconceived and are liable to be rejected.

**PRAYER**

WHEREFORE, it is respectfully prayed that this Hon'ble Tribunal may be graciously be pleased to dismiss the current Original Application with costs.

*Panduranga*

**Port Engineer**  
**Directorate of Ports & Inland Water Transport**  
**Baitkhol, Karwar**  
**On Behalf of Respondent No. 1 & 8**  
**KARWAR - 581302.**

**THROUGH**

*Darpan KM*

**Darpan KM**  
**Advocate for Respondent No. 1 & 8**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI  
ORIGINAL APPLICATION NO. 76 OF 2022 (SZ)**

**IN THE MATTER OF:**

Damayanti Subray Mesta

...APPLICANT

VERSUS

Department of Public Works  
Ports & Inland Water Transport  
Government of Karnataka & Others

...RESPONDENTS

**AFFIDAVIT**

I, Pandurang N Kulkarni S/o Narayan Rao, aged about 55 years, working as the Port Engineer, Karwar having office at the Office of the Directorate, Ports and Inland Water Transport Building, Baithkol, Karwar-581302, Karnataka, presently at Bangalore do hereby solemnly affirm and state as under:

1. That I have been appointed the Officer in Charge on behalf of Respondent No. 1 and Respondent No. 8 in the above mentioned Original Application and being fully conversant with the facts and circumstances of the case, I am competent to swear this affidavit.
2. That I have gone through the accompanying Reply, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief. Annexures are true copies of their respective originals.

**VERIFICATION:**

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bengaluru on this 20<sup>th</sup> day of August, 2022.



**SWORN TO BEFORE ME**  
20/8/2022  
**CHANDRASHEKARAIYAH. S**  
Advocate & Notary  
No. 3/7, Kempegowda Nilaya  
3rd Cross, Muthurayaaswamy Extension  
Sunkadakatte, Bangalore - 560091

Book No. 8692 Date 20/8/2022

*Pandurang*  
DEPONENT  
Port Engineer  
Karnataka Maritime Board  
Directorate of Ports & IWT  
Building, Baithkol  
KARWAR - 581302.

*Pandurang*  
DEPONENT  
Port Engineer  
Karnataka Maritime Board  
Directorate of Ports & IWT  
Building, Baithkol  
KARWAR - 581302.

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 24<sup>TH</sup> DAY OF NOVEMBER, 2021

PRESENT

THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE SACHIN SHANKAR MAGADUM

WRIT PETITION NO.4039 OF 2021 (GM-POL) PIL

BETWEEN:

HONNAVAR TALUK HASIMEENU  
VYPARASTARA SANGHA (REGISTERED)  
TONKA-KASARKOD, HONNAVAR  
UTTARA KANNADA - 581 342.  
REPRESENTED BY ITS PRESIDENT  
SRI GANAPATHI ISWAR TANDEL  
S/O LATE ISWAR DURGAYYA TANDEL  
AGED ABOUT 38 YEARS.

... PETITIONER

(BY SRI MURTHY D. NAIK, ADVOCATE)

AND:

1. M/S. HONNAVAR PORT PVT LTD  
REGISTERED OFFICE AT NO.103,  
LALEHZAR APARTMENTS,  
45/1-2, PALACE ROAD,  
BENGALURU - 560 001  
PHONE 080-22353670/080-41494960  
EMAIL: info@honnavarport.com  
REPRESENTED BY ITS  
AUTHORIZED REPRESENTATIVE



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- 2 -

- 2 . THE PORT OFFICER  
HONNAVAR PORT,  
HONNAVAR - 581 334,  
UTTARA KANNADA DISTRICT.
- 3 . THE DIRECTOR OF PORTS, AND INLAND  
WATER TRANSPORT,  
KARWAR PORT,  
BAITHKOL VILLAGE - 581302,  
KARWAR TALUK,  
UTTARA KANADA DISTRICT.
- 4 . THE DEPUTY COMMISSIONER  
UTTARA KANNADA DISTRICT,  
MINI VIDHANA SOUDHA,  
KARWAR - 581 301.
- 5 . THE PRINCIPAL SECRETARY  
PWD, PORTS AND INLAND WATER  
TRANSPORT DEPARTMENT,  
GOVERNMENT OF KARNATAKA,  
ROOM NO.333, 3<sup>RD</sup> FLOOR,  
VIKASA SOUDHA,  
BENGALURU - 560 001.
- 6 . THE STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-KARNATAKA,  
DEPARTMENT OF  
ECOLOGY AND ENVIRONMENT,  
IV-GATE,  
ROOM NO.709, 7<sup>TH</sup> FLOOR,  
M.S. BUILDING,  
DR. AMBEDKAR VEEDHI,  
BENGALURU-560 001  
REPRESENTED BY ITS PRINCIPAL SECRETARY.
- 7 . THE KARNATAKA STATE POLLUTION  
CONTROL BOARD  
REPRESENTED BY ITS  
SENIOR ENVIRONMENTAL OFFICER,  
REGIONAL OFFICE,  
'PARISARA BHAVAN',  
LIG-II, B-217, NEAR HARI OM TRUST,  
HABBUWADA  
KARWAR-581 303.



- 8 . THE GRAMA PANCHAYAT  
KASARKOD  
HONNAVAR-581 342  
UTTARA KANADA DISTRICT.
- 9 . THE SECRETARY,  
MINISTRY OF ENVIRONMEMNT AND FOREST  
AND CLIMATE CHANGE  
GOVERNMENT OF INDIA,  
INDIRA PARYAVARAN BHAVAN,  
JOR BAGH ROAD,  
NEW DELHI-110 003.

... RESPONDENTS

(BY SRI UDAYA HOLLA, SENIOR ADVOCATE A/W  
SMT. MEGHANA, ADVOCATE FOR R1,  
SRI RAJASHEKAR S, AGA FOR R2 TO R5,  
SRI D. NAGARAJ, ADVOCATE FOR R6,  
SRI GURURAJ JOSHI, ADVOCATE FOR R7,  
SRI ASHOK N. NAYAK, ADVOCATE FOR R8 &  
NOTICE TO R9 IS SERVED AND UNREPRESENTED)

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THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF  
THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OF  
MANDAMUS DIRECTING THE RESPONDENT NOS.1 TO 5 NOT TO  
CONTINUE WITH THE CONSTRUCTION OF THE PORT ON THE  
BEACHES OF KASARKOD, MALUKURVA, PAVINKURVE, KARKI  
AND HONNAVAR, IN HONNAVAR TALUKA, OF UTTAR KANNADA  
DISTRICT & ETC.

THIS PETITION COMING ON FOR ORDERS THROUGH  
VIDEO CONFERENCING THIS DAY, **CHIEF JUSTICE** MADE THE  
FOLLOWING:



**ORDER**

Heard Sri Murthy D Naik, learned counsel for the petitioner, Sri Udaya Holla, learned Senior Counsel assisted by Smt. Meghana, learned counsel for respondent No.1, Sri Rajashekar S., learned Additional Government Advocate appearing for respondent Nos.2 to 5, Sri D.Nagaraj, learned counsel for respondent No.6, Sri Gururaj Joshi, learned counsel for respondent No.7 and Sri Ashok N. Nayak, learned counsel for respondent No.8.

2. This Public Interest Litigation has been filed raising the issue of location and construction of the port on the beaches of Kasarkod, Malukurva, Pavinkure, Karki and Honnavar in Honnavar Taluka of Uttara Kannada District. The petitioner has challenged the Environmental Clearance dated 21.09.2012 issued by respondent No.6, the order dated 01.07.2019 issued by respondent No.6 extending the environmental clearance dated 21.09.2012 for a further period of three years. The petitioner has also prayed to quash the lease agreement dated 07.04.2010 entered into between respondent No.3 and M/s. North Canara Sea Ports-GVPREL-Consortium for usage of port land for port related



activities at Honnavar Port, to quash the lease agreement dated 11.10.2010 entered into between respondent No.3 and M/s. North Canara Sea Ports- GVPREL-Consortium for port related activities and ANCHORAGE operations at Honnavar Port and to quash the permission which was accorded by respondent No.5 to transfer the subject matter of lease agreement dated 07.04.2010 and lease agreement dated 11.10.2010 in favour of respondent No.1 without any change. The petitioner has also prayed several consequential reliefs in this regard.

3. Learned counsel for the petitioner submits that there is certain forest land in the said beaches and therefore, approval from the Ministry of Forests should have been obtained prior to commencement of the work. It is submitted that construction is carried out in CRZ-I area. The said beach is a turtle nesting ground. The National Centre for Sustainable Coastal Management (NCSCM) have carried out the survey of 45 hectares area at Kasarkod Tonka in Honnavar taluk and has submitted its report in compliance of this Court's order dated 26.03.2021. It is also submitted that there has been change of coastline village border and also location of the aforesaid



construction. It is further submitted that there are violations of various constitutional provisions and respondent No.1 has furnished false environmental details regarding the project.

4. Learned Senior Counsel appearing for respondent No.1, on the other hand, submits that the writ petition has been filed on behalf of certain individual persons whose vested interest are involved in the area. They do not want the port to be constructed and as such, the instant writ petition is a proxy petition on behalf of certain fishermen and other persons involved in fishing and other similar activities. It is submitted that all necessary approvals have been obtained from the concerned authorities and it is only after necessary survey and other formalities that decision has been taken to construct the port at the location which is under challenge. It is also submitted that in compliance of the Court's order dated 13.07.2021, the NCSCM has carried out the survey and in its report, it has been stated that no nests, turtles or dead carcass of turtles have been observed in the entire 45 hectares of the proposed site during the survey. It is also submitted that so far as the requirement of approval from



the Ministry of Forests is concerned, as per respondent No.1, there is no such requirement as the forest land is outside the land leased for the project. Moreover, no construction can be carried out without the formalities are concluded.

5. Learned counsel for respondent No.6 submits that the State level environment assessment was carried out by the Department of Ecology and Environment and it is only after the necessary assessment that permission has been granted. It is also submitted that the orders under challenge are applicable and hence, the writ petition, in the first stage, would not be maintainable.

6. We have considered the submissions made by learned counsel for the parties and gone through the records.

7. The question of location of a port depends on various factors including the requirement and necessity of a port. It is for the experts to determine the location of the port and its requirements.

8. So far as the contention of learned counsel for the petitioner that the site which has been leased for



development of the port is a nesting area of turtles is concerned, we have perused the survey report of the NCSCM. As per the survey report which is on record, no nest, turtle or dead characters are found during the survey of the entire 45 hectares area of the proposed site. However, it is for the concerning authority to ensure that no damage is caused to the nesting of turtles and other endangered species found in the area.

9. So far as the requirement of approval from the Ministry of Forests is concerned, we are of the considered view that the respondents shall obtain all necessary approvals, sanctions and permissions from all the concerned authorities while undertaking construction of the port in question.

10. Learned Additional Government Advocate appearing for respondent Nos.4 and 5 submits that a survey was carried out by the Deputy Commissioner, U.K.District on 13.08.2021 and no land in excess of the leased land has been found in use for construction of the port.



11. Considering the entire aspect of the matter, we dispose of this writ petition with liberty to the petitioner to raise its grievance before respondent No.5-The Principal Secretary, PWD, Ports and Inland Water Transport Department, Government of Karnataka, who may consider the grievance of the petitioner and pass appropriate orders in accordance with law.

12. The pending interlocutory applications do not survive for consideration and are accordingly disposed of.

Sd/-  
CHIEF JUSTICE

Sd/-  
JUDGE



'TRUE COPY'  
*[Signature]*  
Section Officer,  
High Court of Karnataka  
Bangalore - 560 001

- a) The date on which the application was made *25/11/21*
- b) The date on which charges and additional Charges if any are called for *—*
- c) The date on which charges and additional Charges if any are deposited/Paid *—*
- d) The date on which the copy is ready *26/11/21*
- e) The date of notifying that the copy is ready for delivery *26/11/21*
- f) The date on which the applicant is required to appear on or before *30/11/21*
- g) The date on which the copy is delivered to the Applicant *—*
- h) Examined by *6/12/21*

# Annexure R-2

## Daily Orders for Case WP 4039/2021

Sl. No	Judge(s) Name	Date of Order	Daily Order
1	ABHAY SHREENIWAS OKA (CJ) AND S VISHWAJITH SHETTY	01/03/2021	Learned counsel appearing for the petitioner seeks time to apply for amendment, as the delay is not explained in the petition. List this petition on 26th March 2021.
2	ABHAY SHREENIWAS OKA (CJ) AND SURAJ GOVINDARAJ	26/03/2021	Heard the learned counsel appearing for the petitioner. Issue notice to the respondents, returnable on 21st April 2021. The learned Additional Government Advocate takes notice for the respondent Nos.2, 3, 4 and 5. Shri Gururaj Joshi, the learned counsel takes notice for the seventh respondent. We make it clear that all further work which may be carried out in respect of the subject matter will be subject to further orders which may be passed in this petition. Our attention is invited to paragraph 37 of the petition and the document at Annexure-AD. We make it clear that unless Stage-1 approval under Section 2 of the Forest (Conservation) Act, 1980 is granted in respect of the area of 0.76 hectare in forest survey Nos.233 and 237 which is the subject matter of Annexure-AD, no work shall be carried out on the said lands. ORDER ON I.A No.3 of 2021 As the petition is at the preliminary hearing stage, the amendment is allowed. The amended copy shall be furnished within a period of two weeks from today. For physically carrying out the amendment, we grant time of eight weeks. The amended copy shall be provided by the petitioner to all the concerned respondents.
3	ABHAY SHREENIWAS OKA (CJ) AND SURAJ GOVINDARAJ	21/04/2021	The respondents who have been served shall file their respective Statement of Objections within a maximum period of one month from today. For awaiting service of the notice of the unserved respondents, let the petition be listed on 4th June 2021.
4	ABHAY SHREENIWAS OKA (CJ) AND SURAJ GOVINDARAJ	04/06/2021	In view of Postal Track Report, notice of the petition shall be deemed to have been served on 6th and 9th respondents. We finally grant time to all the respondents to file statement of objections till 9th of July,2021. List the petition on July 13,2021.
5	ABHAY SHREENIWAS OKA (CJ) AND SURAJ GOVINDARAJ	13/07/2021	1. The challenge in this petition in the nature of a Public Interest Litigation is essentially to the project of Development of Honnavar Port. 2. We have heard the learned counsel appearing for the petitioner at length. 3. The first challenge is to the Environmental Clearance granted on 21st September 2012 by the sixth respondent and the extension of the Environmental Clearance granted on 1st July 2019. The present petition has been filed on 22nd February 2021. The Environmental Clearance granted in the year 2012 shows that a public consultation was conducted on 27th January 2012. The petitioner has not disclosed why he did not participate in the said public consultation and raised an objection. Therefore, it is too late in the day now to challenge the project on the ground that the Environmental Clearance granted in the year 2012 is illegal. At this stage, the learned counsel appearing for the petitioner states that the petitioner participated in the public consultation. If that is so, we fail to understand why the petitioner kept quiet for nine years for challenging the Environmental Clearance. 4. The second ground of challenge is that construction of Port is a prohibited activity near the CRZ-1 area. However, Sub-clause (vii) of Clause (4) of Coastal Regulation Zone (CRZ) Notification dated 18th January 2019 provides that what is prohibited is the activity of Port and harbor projects in high eroding stretches of the Coasts. The learned counsel appearing for the petitioner submits that though he has not stated that the place where project is to be implemented is within high eroding stretches of the Coast, he relies upon Coastal Zone Management Plan (CZMP) of 2011. However, the perusal of the CZMP does not show that the place of the project is in high eroding stretches of the Coast. 5. The other contention raised is that there are private revenue lands on which the project is going to come up. He states that some houses were demolished under the police protection for the

Sl. No	Judge(s) Name	Date of Order	Daily Order
			<p>development of the said project. As far as these two grounds are concerned, the same cannot be entertained in a Public Interest Litigation as the owners of the affected properties can always seek a remedy. 6. Further submission of the learned counsel appearing for the petitioner is that long after the Environmental Clearance was granted, it was revealed that the entire area of 45 hectare on which the project is to come up is a Turtle Nesting Ground. He is relying upon various photographs and other documents on record in support of his contention. He is relying upon a report annexed to the rejoinder submitted by the Environment Management and Policy Research Institute [Annexure-A13]. The report merely mentions the names of the beaches in Honnavar division on which there are several Turtle Nesting Grounds. The report does not indicate that the entire area of 45 hectares provided to the project is a Turtle Nesting Ground. However, considering the serious contentions raised regarding the entire area of 45 hectares being a Turtle Nesting Ground, we propose to appoint National Centre for Sustainable Coastal Management (NCSCM), working under the Ministry of Environment and Forest of the Government of India, having office at Chennai to carry out a survey of the area of 45 hectares covered by the project with a view to ascertain whether any part of the said area is a Turtle Nesting Ground or the entire area is a Turtle Nesting Ground. In fact, in the Statement of objections filed by the State Government, a copy of the final report on Turtle Nesting Ground by NCSCM has been produced. However, the said report is not useful to decide whether any part of the project area is a Turtle Nesting Ground. Therefore, it will be appropriate if the State Government appoints NCSCM to make a study on the issue whether the project area is a Turtle Nesting Ground. For the time being, charges of the said study shall be borne and paid by the State government. However, we will pass appropriate orders regarding the same when we hear the petition further. 7. Another challenge is on the ground that the location of the project as set out in the Environmental Clearance has undergone a change. To avoid any controversy, we direct the Deputy Commissioner of the District to make a site visit, examine the documents and record a conclusion whether the location of the project has undergone any change. Needless to add that the Deputy Commissioner will take the help of the officers of the Survey Department of the State Government and that site visit shall be made after notice to the parties. 8. The State Government shall immediately issue an order directing the NCSCM to make the study as aforesaid and submit a report to the State Government. 9. As regards the area of 0.76 hectares which is a forest land, an interim relief has been granted on 26th March 2021. The said interim relief will continue. We also make it clear that any further work carried out of the project will be subject to further orders which may be passed in the writ petition. List the petition on 19th August 2021.</p>
6	ABHAY SHREENIWAS OKA (CJ) AND N S SANJAY GOWDA	19/08/2021	The State Government has placed on record along with a memo, the copies of the reports submitted by the National Centre for Sustainable Coastal Management as well as the Deputy Commissioner. The copies thereof be supplied to the counsel for the parties. List the petition on 1st September 2021. Interim relief which is operative till today will continue to operate till further orders.
7	ACTING CHIEF JUSTICE AND SACHIN SHANKAR MAGADUM	01/09/2021	A copy of the report filed by the National Centre for Sustainable Coastal Management has been handed over to the learned Counsel for petitioner by the learned Government Advocate today in the Court. The report of the Deputy Commissioner has also been filed and a copy of the same has been served to the learned Counsel for the petitioner today in the Court. Learned Counsel for the petitioner prays for fifteen days time to file objections to the aforesaid reports. List on 08.10.2021. Interim order to continue.
8	ACTING CHIEF JUSTICE AND SACHIN SHANKAR MAGADUM	08/10/2021	Learned Counsel for the petitioner prays for four weeks time to file objection to the report submitted by the National Centre for Sustainable Coastal Management. He is granted four weeks time to do the needful. List on 19.11.2021. Interim order to continue.

# Annexure R-3

25



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
समन्वित क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
Kendriya Sadan, IVth Floor, E& F Wings, 17<sup>th</sup> Main Road,  
IInd Block, Koramangala, Bangalore - 560 034.  
Tel.No.080-25635912, E.Mail: rosz.bng-mef@nic.in



**BY SPEED POST**

F.No.4-KRB1275/2021-BAN/  
Dated the 20<sup>th</sup> January, 2022

1298

To

The Additional Chief Secretary to Government of Karnataka,  
Forest, Ecology & Environment Department,  
M.S.Building, Dr.Ambedkar Veedhi,  
Bangalore - 560 001.

**Subject:** Diversion of 0.76 ha. of forest land in F.Sy .No 233 and 237 of Kasarkod village, Manki Hobli, Honnavar Taluk, Uttara Kannada District (Honnava Forest Division) for Approach Road from NH 66 to Kasarkod side of Honnavar Port in favour of the Assistant Executive Engineer, Port & Inland Water Transport Department, Port Sub Division, Honnavara -reg.

Sir,

I am directed to refer to the State Government's letter No. FEE 90 FLL 2020 (e) dated 05/01/2021 and 06/01/2022 seeking prior approval of the Central Government under Section'2' of the Forest (Conservation) Act, 1980 for the above project.

After careful examination of the proposal of the State Government, in-principle approval /Stage-I clearance of the Central Government is hereby granted for diversion of 0.76 ha. of forest land in F.Sy .No 233 and 237 of Kasarkod village, Manki Hobli, Honnavar Taluk, Uttara Kannada District (Honnava Forest Division) for Approach Road from NH 66 to Kasarkod side of Honnavar Port in favour of the Assistant Executive Engineer, Port & Inland Water Transport Department, Port Sub Division, Honnavara, subject to the following conditions:-

**A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.**

1. The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the guideline issued by Ministry vide letter No.5-3/2011-FC (Vol-I) dated 06/01/2022. The requisite funds shall be transferred through online portal into CAMPA account of the State Concerned.
2. Cost of raising plantation (including ten years maintenance) of ten times number of trees to be felled shall be realized from user agency towards compensatory afforestation.
3. Location of the area (map with DGPS coordinates) identified for raising the plantations shall be furnished along with compliance report.
4. The Wildlife Mitigation Plan as approved by the PCCF, Wildlife and Chief Wildlife Warden shall be implemented at the cost of User Agency.

5. All the funds received from the user agency under the project shall be transferred/deposited in CAMPA account only through e-portal (<https://parivesh.nic.in/>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
  6. The KML file of the area diverted and CA plantation (ten times no. of trees to be felled) shall be uploaded on the e-green watch portal with all requisite details and same shall be submitted along with compliance report.
  7. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).
  8. The State Government shall complete settlement of rights, in term of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in it's letter No. 11-9/1998-FC dated 3<sup>rd</sup> August 2009 read with 05.07.2013 with necessary enclosures, in support thereof.
  9. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost as per the directions of concerned Divisional Forest Officer.
  10. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.
- B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:**
1. Legal status of the diverted forest land shall remain unchanged.
  2. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
  3. Tree felling shall be restricted to the barest minimum possible and under confirmation from the local forest officials.
  4. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
  5. The total forest area utilized for the project shall not exceed 0.76 ha.
  6. No labour camp shall be established on the forest land.
  7. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
  8. The forest land shall not be used for any purpose other than that specified in the project proposal.

9. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.

10. No damage to the flora and fauna of the adjoining area shall be caused.

11. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.

12. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.

13. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government and Integrated Regional Office, Bangalore by the end of March every year and

14. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

After receipt of compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be effected till final approval is granted by the Central Government in this regard.

Further, it may also be noted that this in-principle approval shall be valid for a period of 5 years from the date of issue of this letter. In the event of non-compliance of the above conditions, this in-principle approval shall be revoked after 5 years.

Yours faithfully,

(B.N.Anjan Kumar)  
Assistant Inspector General of Forests (Central)

Copy to:-

1. The Principal Chief Conservator of Forests (HoFF), Forests Department, Govt. of Karnataka, Aranya Bhavan, 18<sup>th</sup> Cross, Malleswaram, Bangalore – 560 003.
2. The Principal Chief Conservator of Forests (FC) /Nodal Officer (FCA), Office of the Principal Chief Conservator of Forests, Forests Department, Govt. of Karnataka, Aranya Bhavan, 18<sup>th</sup> Cross, Malleswaram, Bangalore – 560 003.
3. The Assistant Executive Engineer, Port & Inland Water Transport Department, Port Sub Division, Honnavara, Uttara Kannada -581 334.
4. Guard file.

(B.N.Anjan Kumar)  
Assistant Inspector General of Forests (Central)

## Annexure R-4

### Survey of 45 hectares area at Kasarkdod Tonka in Honnavar Taluk of Uttar Kannada district of Karnataka on the issue of Turtle nesting ground

#### Introduction

Honnavar is small coastal town located at Uttara Kannada district in Karnataka and is popular amongst tourists due to its scenic beauty and the coastal lifestyle. It is located along the banks of rivers Sharavati and Badagani before the joining the Arabian Sea in the west coast of India. Honnavar is located approximately 165 kilometers from Goa and 460 km from the State Capital, Bengaluru.

The Government of Karnataka proposed to develop the Honnavar Port in the land at Kasarkod Tonka in Honnavar Taluk of Uttar Kannada District. The proposed port is situated on the left bank of river Sharavati at the confluence of both Sharavati and Badagani with the Arabian Sea.

#### Present Issue

The Government of Karnataka has proposed to develop Honnavar Port in the port land at Kasarkod Tonka in Honnavar Taluk of Uttar Kannada District. In this regard, M/s Honnavar Port Pvt. Ltd. (HPPL), Bengaluru were sanctioned 40,000 sqm of port land in the 1<sup>st</sup> phase and 93 acres of port land was reserved for the project in 2010. Work commenced at the site in 2019 by the company after obtaining necessary statutory clearances. Honnavar Taluka Hasi Meenu Vyaparasthara Sangha filed a W.P. No. 4039/2021 (PIL) in Hon'ble High Court of Karnataka, Bengaluru, praying for stoppage of construction of the port. According to the petitioner, the entire area of 45 hectares on which the project is to come up is a turtle nesting ground.

On 13.07.2021, upon hearing the Hon'ble High Court of Karnataka issued a Daily Order directing NCSCM to carry out a survey of the 45 hectares area at Kasarkod Tonka in Honnavar Taluk of Uttar Kannada District of Karnataka to verify the issue of turtle nesting ground. A report has to be submitted in this regard by NCSCM before the next hearing which is on 19<sup>th</sup> August, 2021.

#### Marine turtles in India

Turtles are both freshwater and marine reptiles and capable of amphibious life (Both on land and water) although, marine turtles come to land only for laying eggs in the nests created on sandy shores. India reports 5 species of marine turtles that inhabit the coastal waters. In order of their abundance, the listed species are

1. Olive Ridley - *Lepidochelys olivacea*
2. Green turtle - *Chelonia mydas*
3. Hawksbill - *Eretmochelys imbricata*

4. Loggerhead - *Caretta caretta*
5. Leatherback - *Dermochelys coriacea*



Olive Ridley Turtle



Green Turtle



Hawksbill Turtle



Loggerhead Turtle



Leatherback Turtle

**Fig. 1.** Marine turtles of India (Image courtesy: Wikimedia commons)

### Types of Turtle Nesting

There are two types of nesting in turtles i) Mass nesting and ii) sporadic nesting. The mass nesting of turtles is termed "arribadas" (Spanish for arrival). Arribadas are also referred to as rookeries. **The Olive Ridley species have a unique social behavior in that they have communal/ mass nesting or arribada.**

During the nesting seasons, there are a number of arribada beaches where thousands of females congregate on sandy beaches that are 2–6 km long on three or four continuous

evenings<sup>1</sup>. In India, the arribadas are located at Gahirmatha and Rushikulya in Odisha with an estimated over 100,000 nests per year and, more recently, a new mass nesting site was discovered in the Andaman Islands, with more than 5,000 nests reported in a season<sup>2</sup>. Solitary nesting is witnessed sporadically along the entire coast of India.



**Fig. 2.** Mass nesting of turtles at Gahirmatha marine sanctuary, Odisha  
(Image courtesy: Bijay Kumar)

### Nesting Beaches in Coastal Karnataka

Sporadic nesting of Olive Ridley turtles is reported from the coast of Karnataka. The oldest comprehensive study dates back to 2002, a study jointly undertaken by Government of India (GoI) and UNDP where, a baseline was prepared for the nesting beaches along the coast of Karnataka.

#### **(a) GOI – UNDP Sea Turtle Project<sup>3</sup>**

The report has located major turtle nesting sites but no geocoordinates is available pertaining to the exact locations. Out of 13 sites identified in the Uttara Kannada District, Kasarkod beach was designated as an "**occasional nesting site**". The report highlights unequivocally that mass nesting in rookeries (arribadas) like those in Odisha does not occur in Karnataka. The nesting season was observed to be from September to January.

<sup>1</sup> Paladino, F.V., and Morreale. S.J. (2001). Sea Turtles in Encyclopedia of Ocean Sciences (Second Edition)

<sup>2</sup> NOAA. 2021. Olive Ridley Turtle. <https://www.fisheries.noaa.gov/species/olive-ridley-turtle> accessed on 11 August 2021

<sup>3</sup> Sharath B.K. (2002) Marine turtle nesting along the coast of Karnataka – a status survey. GOI – UNDP Sea turtle project, 25 p.

**(b) WWF - India Report<sup>4</sup>**

The WWF 2013 report has provided an overview of the status of sea turtle nesting in Karnataka. It has mentioned Kasarkod as a potential nesting site with new nesting areas (the co-ordinates 14.26028 N, 74.43256 E). The report highlighted the decrease in turtle nesting over the years and the need for a detailed research to create a database on nesting. Fourteen beaches were identified from Uttara Kannada, thirteen from Udupi and six from Dakshina Kannada as potential nesting sites with new nesting areas (Table 1).

**Table. 1.** List of Potential Nesting Sites in Dakshin Kannada with New Nesting Areas (WWF-India Report, 2013)

S. No.	Name of nesting the beach	Beach Type	Co-ordinates
1.	Tilmati	Small black sand	N14.90019; E74.09111
2.	Devbag	Long sandy beach	N14.84525; E74.11454
3.	Amdalli (S)	Sandy	N14.75938; E74.17922
4.	Belekeri	Long sandy beach	N14.70572; E74.26435
5.	Kini	Sandy	N14.70579; E74.26435
6.	Manjaguni	Sandy	N14.60259; E74.29021
7.	Gangavali	Sandy	N14.59030; E74.29435
8.	Kagal	Sandy	N14.49140; E74.36355
9.	Dhareshwara	Sandy	N14.37469; E74.40492
10.	Haldipur	Sandy	N14.34576; E74.43485
11.	Kasarkod	Sandy	N14.26028; E74.43256
12.	Talmakki	Sandy	N14.12745; E74.48281
13.	Bailoor	Sandy	N14.05862; E74.49700
14.	Bengre (Bhatkal)	Sandy	N14.05865; E74.49699

**(c) Dakshin - EMPRI Report<sup>5</sup>**

The Dakshin-EMPRI Report of 2016 is a comprehensive document concerning sea turtle breeding along the Karnataka coast. According to the report, Olive Ridley nests are observed to be along the entire coastline of Honnavar Division and seven major nesting beaches (Figure 3) have been identified. These beaches are mostly sandy with small rocky patches. The seven nesting beaches are located at Gangavali, Kagal, Dhareshwara, Haldipur, Kasarkod, Talmakki, and Bengre (Bhatkal). According to the report, the nesting season begins as early as October and lasts till April every year. The peak nesting season in Honnavar is for three months beginning from December to February. The report has also provided beach profiles of Haldipur, Kasarkod and Manki beaches.

<sup>4</sup> Ravi Pandit and Rakesh Soans (2013) Marine Turtle Habitats and Nesting Status in Karnataka. In. Annie Kurian (Ed.) (2013) Marine Turtles Along the Indian Coast - Distribution, Status, Threats and Management Implications, WWF-India, pp. 113-126

<sup>5</sup> Anon (2016) Establishing a baseline for monitoring sea turtle nesting sites on the Karnataka coast through coastline mapping. Final Report. Dakshin & EMPRI, 93 p.

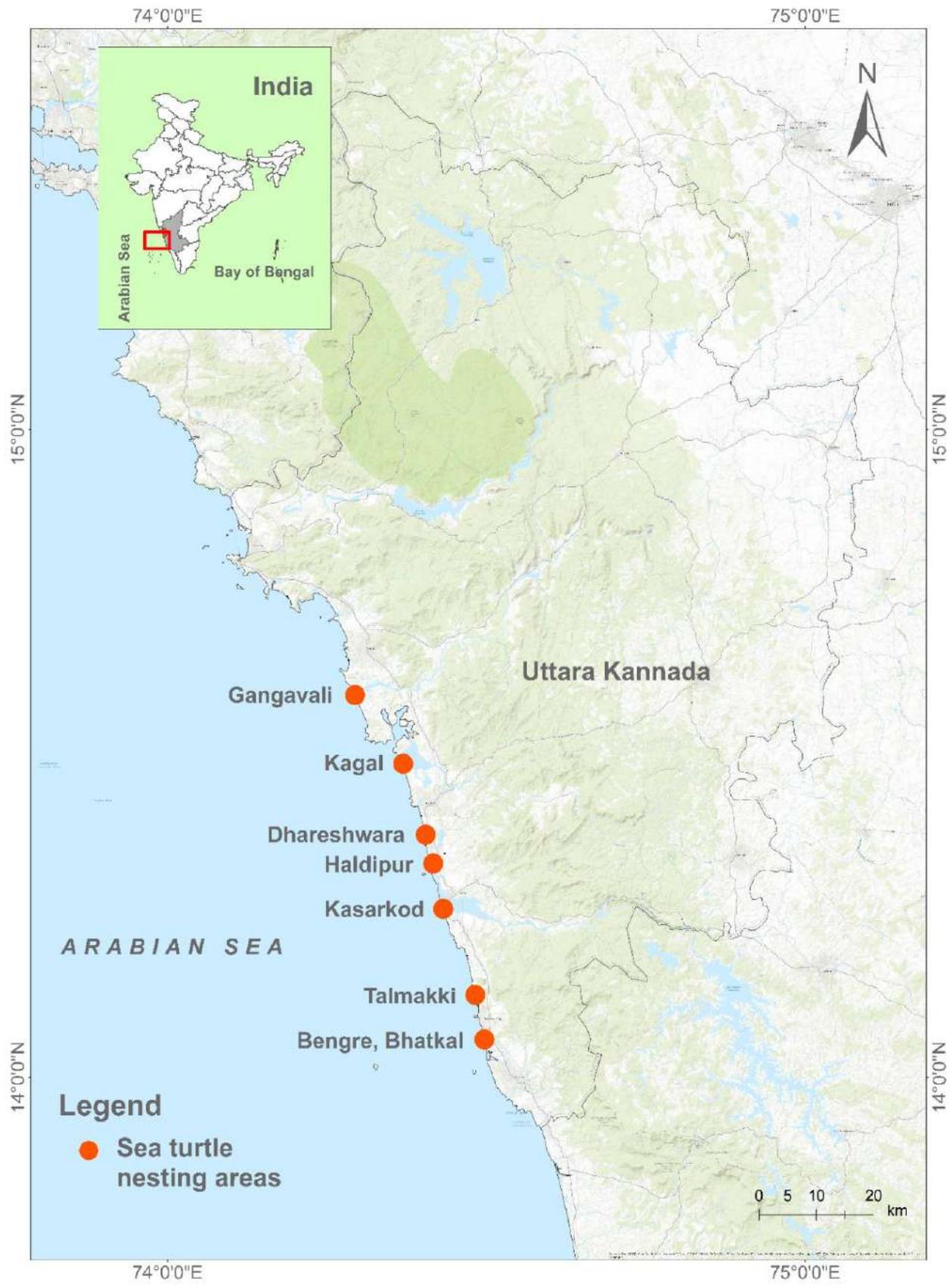


Fig. 3. Turtle nesting beaches in Uttara Kannada District (redrawn from Dakshin-EMPRI Report, 2016)

**(d) Sritharan et al. (2017)<sup>6</sup> – Report submitted to NCSCM**

As a part of the delineation and demarcation of Ecologically Sensitive Areas (ESA) and Critically Vulnerable Coastal Areas (CVCA), the Indian Institute of Sciences (IISc), Bangalore was identified as the partner agency to identify turtle nesting sites along the coast of India. IISc Bangalore submitted the nesting sites for the entire coast of India and for the Karnataka coast, 28 nesting beaches of Olive Ridley turtles were reported. The report also clearly points out that there is no secondary data available for any of these nesting sites.

All available turtle nesting records were used to classify nesting as ‘High’ or ‘Medium’ to qualify the area as an ESA. For beach stretches with no past reports on nesting numbers, the nesting abundance of the 2 nearest nesting beaches were used to interpolate the approximate nesting abundance for the region. According to the study, certain states such as Kerala had just a few reports of high-intensity sea turtle nesting. No mass nesting sites were observed along the Karnataka coast, despite the availability of several point records of turtle nesting.

**(e) Data from Forest Department, Honnavar Range, Karnataka<sup>7</sup>**

Turtle nesting data was collected from Forest Department, Honnavar Range and the compiled data was analyzed. Based on the list, Kasarkod beach has been mentioned 5 times for turtle nesting from 2015 to 2021. Pavinakurve, Haldipur and Taribagilu have far more nesting records compared to Kasarkod since 2015. The details of the geo-tagged locations taken from the Forest Department records is given in Figure 4 and 5. The nesting frequency of each location is provided in Figure 6 and the details are placed at Annex 2). In Kasarakod, 582 turtle eggs were collected between 2016 and 2021.

All the GPS points recorded in the list provided by the Forest Department were falling in the ocean and one site in the land area. None of the GPS points that have been documented were on the beach. This probably might be due to the use of mobile smart phones with GPS facility or because of improper calibration of the GPS device.

The map with actual geo-tagged locations is provided in Figure 4. The entire Forest Department data which was documented in Kannada has been translated into English and as is attached with this document as Annex 2.

From the records of the Forest Department, it was observed that the southern tip of the proposed HPPL project site had one nesting in the year 2020 (marked as No. 5 in the maps 4, 5 and 6). The actual geolocation in the document falls 3 km in the land area from the shore. A straight line drawn from this location westward to the coast falls in the southern tip of the proposed port area.

<sup>6</sup> Sritharan S., Muralidharan M. and Shanker K (2017) Mapping of Important Sea Turtle Nesting Sites in India, Project Completion Report. Submitted to: National Centre for Sustainable Coastal Management (NCSCM). Centre for Ecological Sciences, Indian Institute of Science, Bangalore, 5 p.

<sup>7</sup> List of turtle nesting from the Honnavar Subdivision, Provided by the Range Forest Office, Honnavar Range, Honnavar - 581334

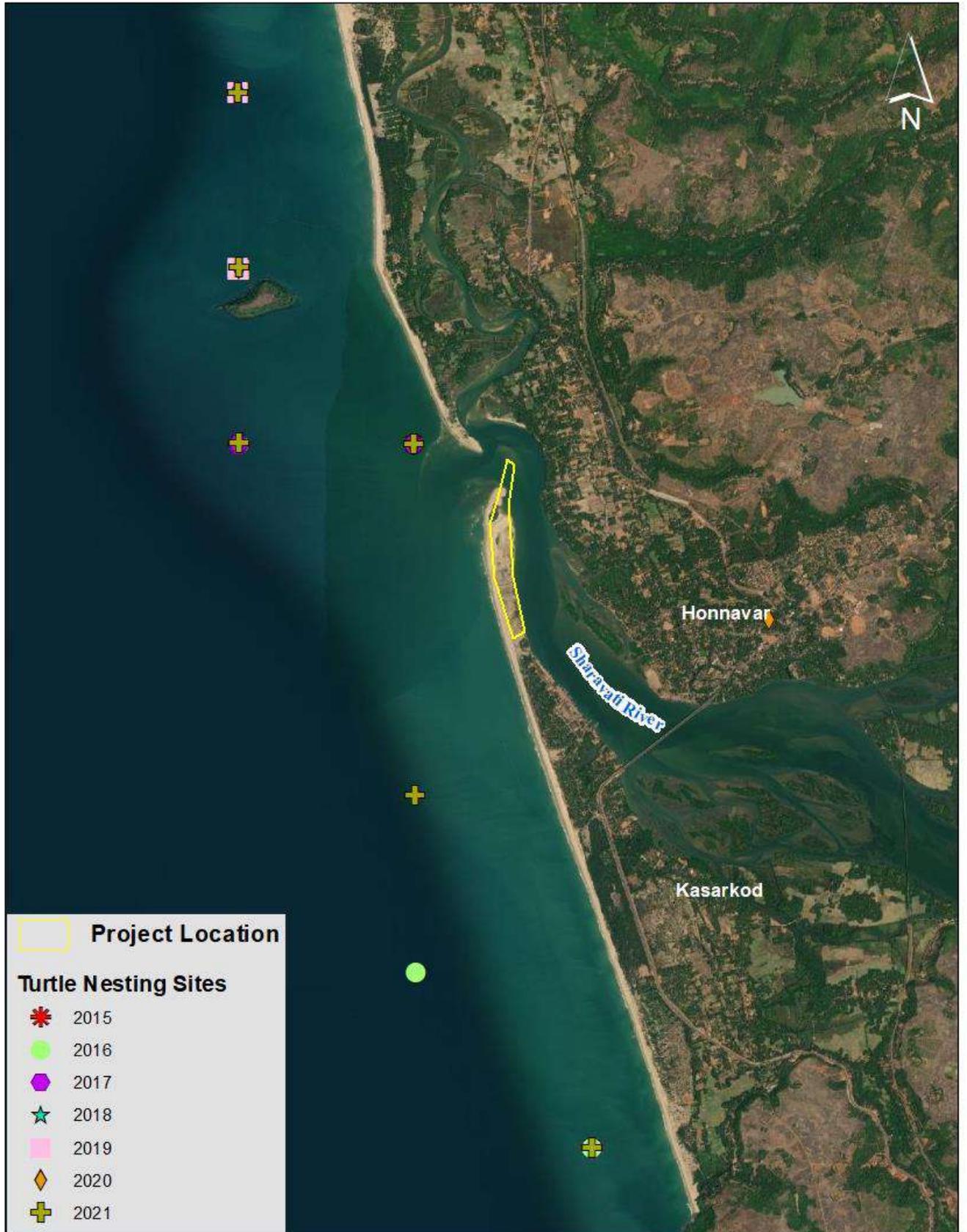


Fig. 4. Geolocation of Turtle nesting sites – Data source: Forest Division, Honnavar  
 Note: None of the locations are on the beach

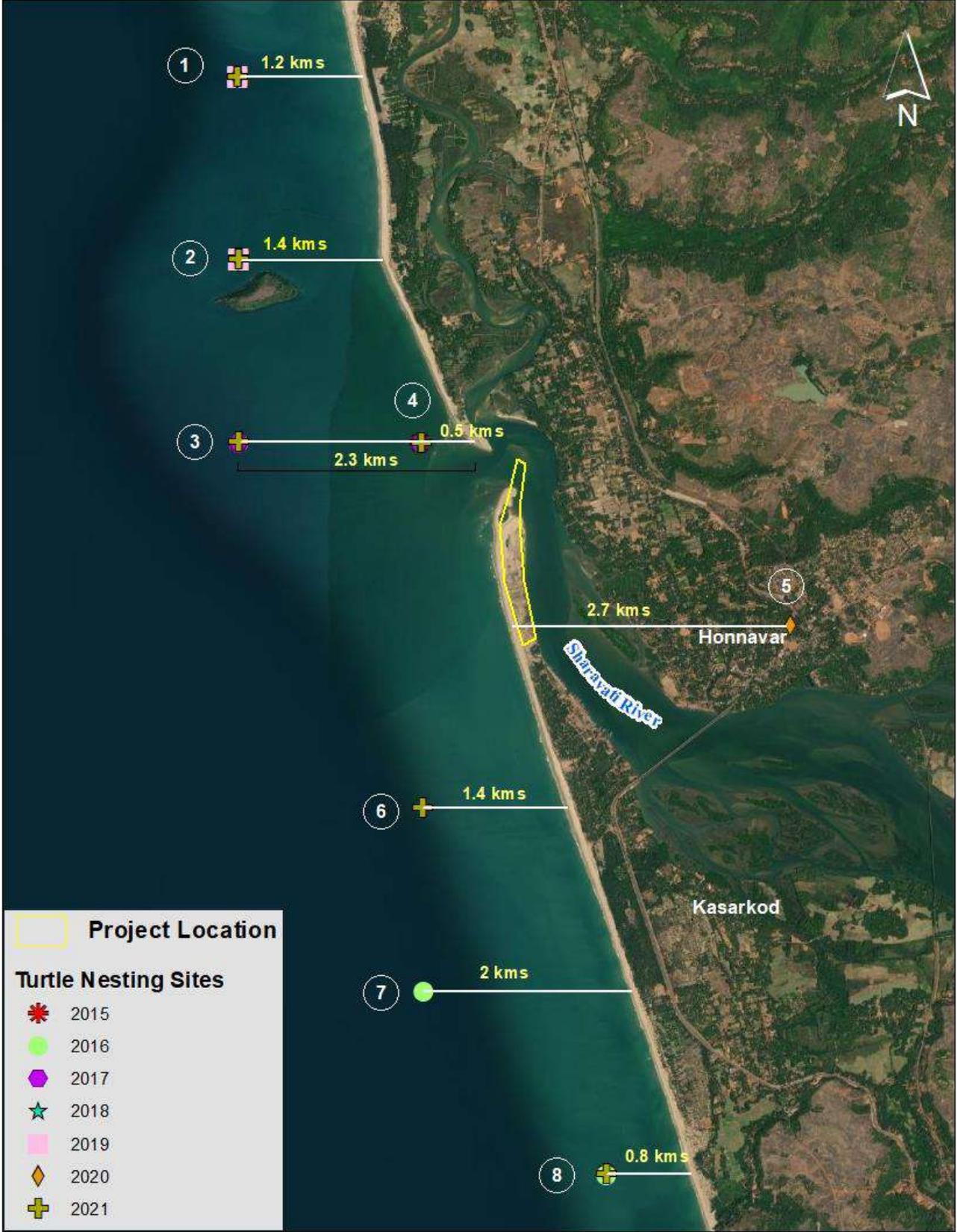


Fig. 5. Geolocation of Turtle nesting sites drawn parallel to the shore – Data source: Forest Division, Honnavar

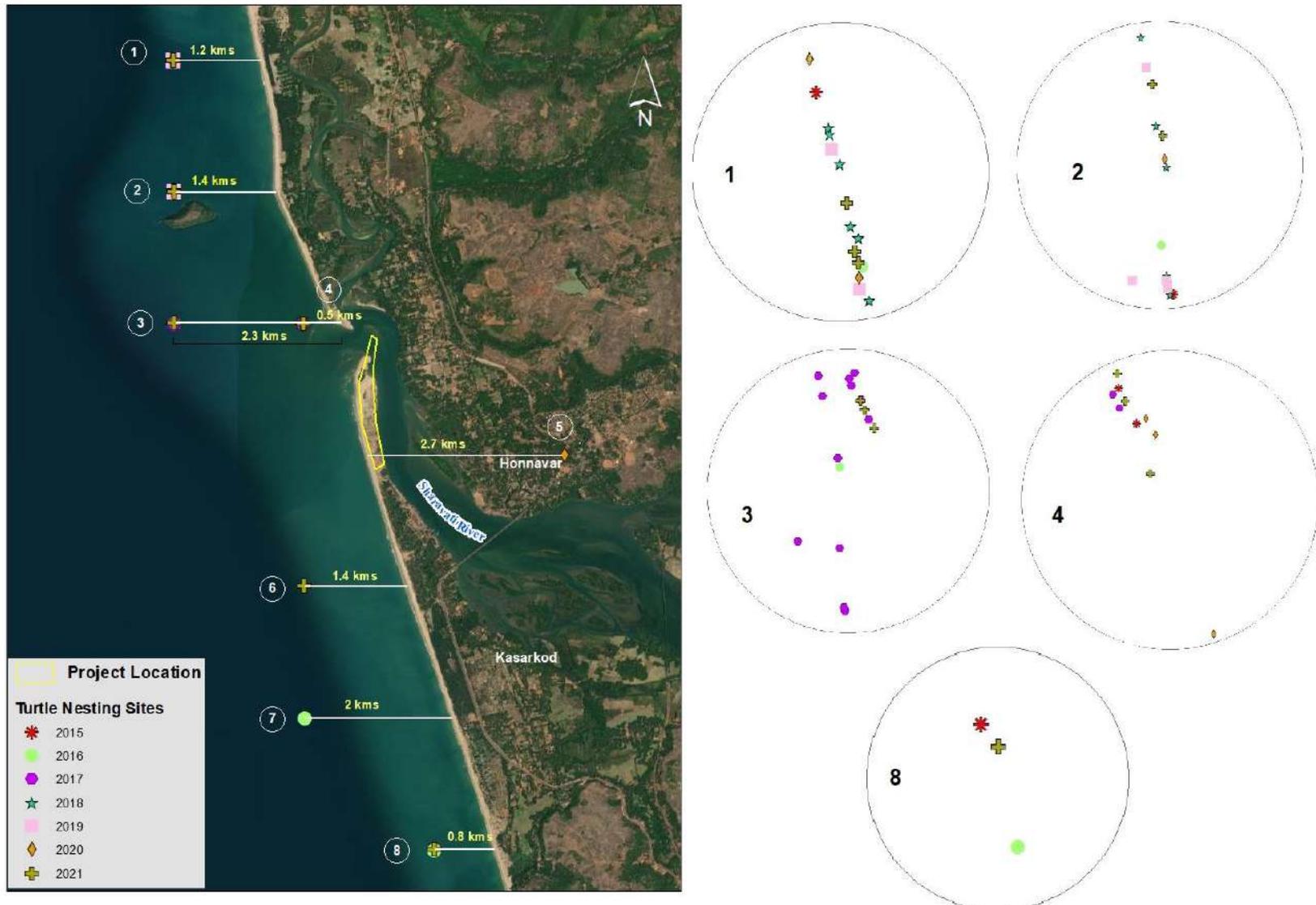


Fig. 6. Nesting locations and number of nests (indicated in circles)- Data source: Forest Division, Honnavar

### **Turtle nesting ground (ESA) – CRZ 2019 Notification**

The Coastal Regulation Zone Notification (CRZ 2019) in para 2.1.1 constitutes 11 Ecologically Sensitive Areas (ESA) and the geomorphological features which play a role in maintaining the integrity of the coast.

- (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A)
- (ii) Corals and coral reef
- (iii) Sand dunes
- (iv) Biologically active mudflats
- (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 Of 1986), including Biosphere Reserves
- (vi) Salt marshes
- (vii) Turtle nesting grounds**
- (viii) Horse shoe crabs' habitats
- (ix) Sea grass beds
- (x) Nesting grounds of birds
- (xi) Areas or structures of archaeological importance and heritage sites.

The ESA for the entire coast of India was demarcated and delineated by NCSCM and has been approved by the respective State/ UT Governments and have been integrated in Coastal Zone Management Plans (CZMP).

The CZMP of Karnataka (based on CRZ Notification 2011) was approved on 18.07.2018 based on the recommendation made by the National Coastal Zone Management Authority (NCZMA) in its 34<sup>th</sup> meeting (Annex 1 - F.No.12-1/2018-1A-III)

### **CZMP Map<sup>8</sup>**

As per CZMP Map No.: KA 25, the proposed port area is categorized into under three CRZ areas – CRZ – I (IB) intertidal area, CRZ – II and CRZ – III (No Development Zone). There is no reported ESA (CRZ 1A) in the proposed site of the Honnavar Port as per approved CZMP maps of Honnavar. A closer view of the CZMP map covering the port area and the entire CZMP map (KA 25) is provided as Figures 7 & 8. Mangroves are present in the estuarine area of Sharavathi river.

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<sup>8</sup> As per CZMP map prepared by NCSCM, Chennai and Forest, Ecology & Environment, Government of Karnataka

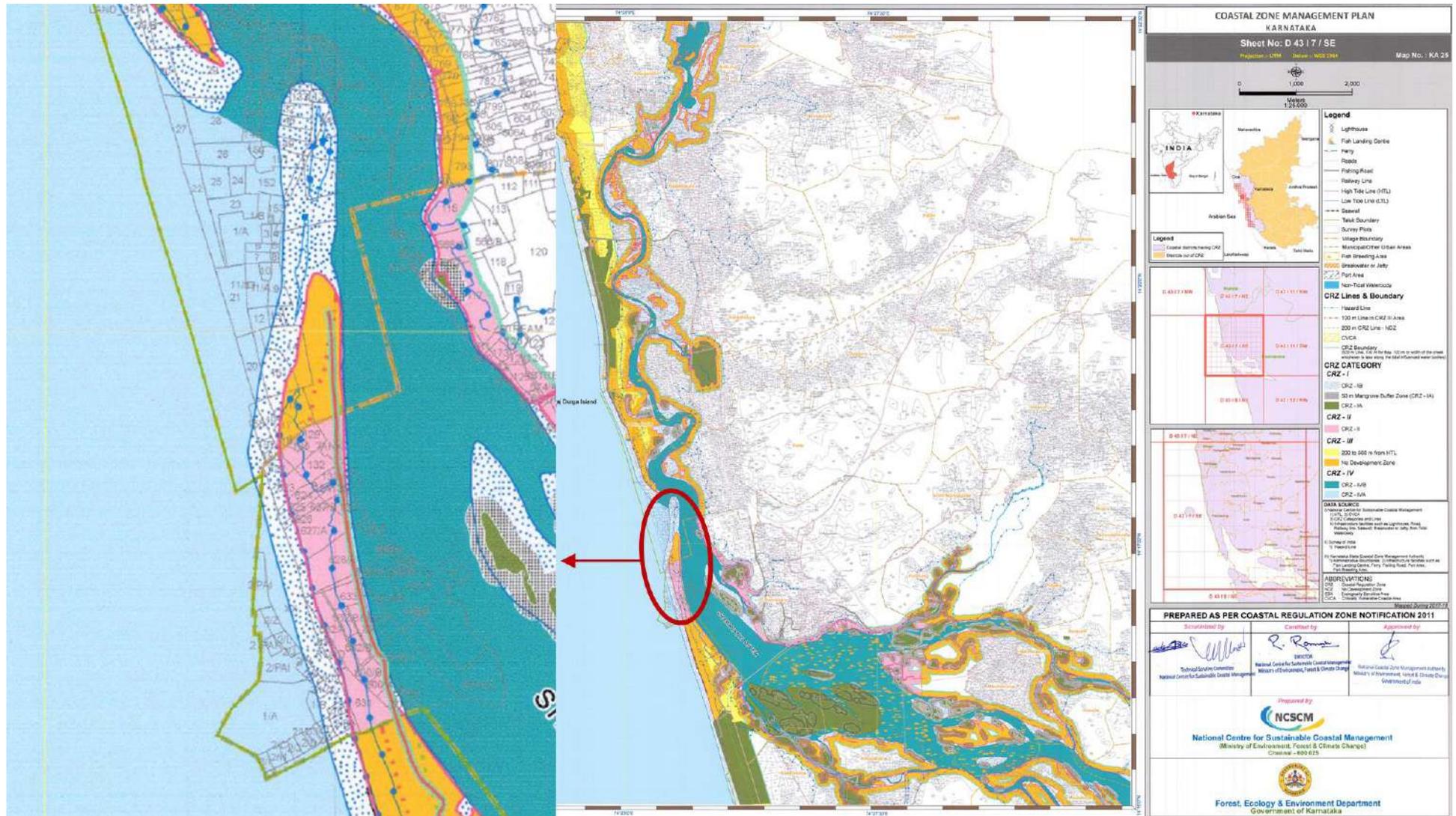


Fig. 8. CZMP of KA 25 approved by KCZMA indicating the surveyed Port area in insert

### NCSCM Site Survey

The Hon'ble High Court of Karnataka in the Daily Order to the Infrastructure Development, Ports and Inland Water Transport Department, Government of Karnataka, had proposed to appoint NCSCM working under the Ministry of Environment, Forest and Climate Change, Government of India to survey the 45 hectares of land covered by the HPPL project with a view to ascertain whether any part of the said area is a turtle nesting ground or the entire area in the turtle nesting ground.

NCSCM team surveyed the proposed port area and the surroundings around Kasarkod on 2<sup>nd</sup> and 3<sup>rd</sup> August 2021 as per the directive of the Hon'ble High Court of Karnataka. It is to be noted that the month of August is not the nesting season for sea turtles. Usually the nesting occurs during late October to April every year. Identification of nests, turtles or dead carcass were not recorded during NCSCM's site visit. Based on the published works on turtle nesting sites in Honnavar, the locations were visited and correlated with CZMP maps which indicate if any ESA (including turtle nesting sites) have been demarcated. The GPS locations of the sites visited by NCSCM is provided in Table 2.

**Table 2.** GPS Points of the sites visited inside the proposed port area

No.	Latitude	Longitude
1	14.282254°	74.427078°
2	14.283611°	74.426667°
3	14.289034°	74.425702°
4	14.295769°	74.425800°
5	14.296203°	74.424595°
6	14.292135°	74.423815°
7	14.286925°	74.424371°
8	14.281852°	74.425779°

The following are the observations

- No nests, turtles or dead carcass of turtles were observed in the entire 45 ha area of the proposed site during the survey
- Erosion was observed along the road from current port entry road until the estuarine mouth (Fig. 10 a and b)
- Limited port construction activity has begun along the eastern boundary of the proposed port (Fig. 10 c)
- For coastal defense along the eroding road, tetrapods have been deployed on the banks.
- Mangroves are present along the north right bank of the River Sharavati.
- The northwestern boundary of the port has a flat beach, which is usually not conducive for nesting (Fig. 10d)

- An abandoned turtle hatchery was observed (Fig. 11) established by the Forest Department in the Apsarkonda Beach, suggesting possible turtle nesting in the past. This abandoned hatchery is located 1 to 2km from the southern tip of the port area (i.e. beyond the 45ha area).



a. Eroding road leading to the entry gate of the proposed port



b. Erosion along the eastern boundary of the proposed site



c. Construction activity along the eastern boundary of the port



d. Flat north-western boundary of the port

**Fig. 10.** Major coastal features at the port site



**Fig. 11.** Abandoned turtle hatchery of the Forest Department at Apsarkonda Beach

## Summary

- On the basis of one-time field survey, no nesting of sea turtles was observed in the 45 ha area for the following reasons:
  - The present survey was undertaken during non-nesting season of turtles. Hence, no nesting could be recorded during the survey, undertaken in August 2021.
  - No nests or dead turtles or carcasses were observed during the survey of the 45 ha area
  
- Based on the records received from the Forest Department, Honnavar Range, one site landward of the beach at the southernmost tip of the proposed port area was indicated (Figs. 5 and 6)
  
- The approved Coastal Zone Management Plan (CZMP) was also referred to for the presence of turtle nesting sites in the 45 ha area (CZMP Map No. 25), indicating **ABSENCE** of any Ecologically Sensitive Area in the 45 ha area under survey (i.e. CRZ IA, which also includes ESA such as turtle nesting grounds).



F. No. 12-1/2018-IA-III  
Government of India  
Ministry of Environment, Forest & Climate Change

Telephone: 011-24695340  
e-mail: arvind.nautiyal@gov.in  
Indira Paryavaran Bhavan, Jor Bagh,  
Lodi Road, New Delhi-110003.  
Dated: 07.08.2018

To,

*10479*  
*2018/2018*

**The Member Secretary,**  
Karnataka Coastal Zone Management Authority,  
Department of Forest, Ecology & Environment  
Secretariat, 7<sup>th</sup> Floor, 4<sup>th</sup> Gate,  
M.S. Building, Dr. B.R. Ambedkar Veedhi  
Bengaluru – 5560 001

**Sub: Coastal Zone Management Plan of Karnataka - reg.**

Sir,

This has reference to your letter nos. FEE 289 CRZ 2017 P-1, dated 28.04.2018 and 18.07.2018, furnishing therein the Coastal Zone Management Plan (CZMP) of Karnataka, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

*ENW*  
*2018*

2. In this regard, it is to state that based on the recommendation made by the National Coastal Zone Management Authority in its 34<sup>th</sup> Meeting held on 18.07.2018, the Ministry of Environment, Forest and Climate Change conveys its approval of the CZMP for the State of Karnataka.

This issues with the approval of the Competent Authority,

Yours faithfully,

*Arvind Nautiyal*  
*Arvind*

*Arvind*  
(Arvind Nautiyal)  
Director

Copy to:

1. The Secretary (Environment and Ecology), Forest, Environment and Ecology Department, Government of Karnataka, Secretariat, Room No. 709, 7th Floor, Gate No. 4, M. S. Building, Bangalore-560001
2. The APCCF (C), MoEF&CC Regional Office (SZ), Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wings, 17<sup>th</sup> Main Road, Koramangala, Bengaluru – 560034.
3. The Director, National Centre For Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu
4. Guard File.

*Arvind*  
(Arvind Nautiyal)  
Director

## Annex 2

## Details of Turtles nesting, numbers, hatchlings released data from Honnavar Forest Range Office

Sl. No	Name and Address of the person who found the Turtle Eggs	Place	Latitude/Longitude	Date	No. of Eggs Found	Number of Hatchlings		Total Hatchlings	Hatchlings released date
						Date	No		
1	Thimmappa Mesta, Pavinakurve, Haladipura	Pavinakurve, Haladipura	14 18.565 N, 74 25.022 E	17.04.2015	82	04.06.2015	53	53	05.06.2015
2	Mabla Rama Kharvi	Pavinakurve, Haladipura	14 18.516 N, 74 25.047 E	06.10.2015	145	25.11.2015	90	90	
3	Chaudu Sankoosa Harikantra	Soranagadde	14 20.730 N, 74 24.518 E	16.12.2015	85	08.02.2016	8	8	
4	Ganapathi N Kharvi	Kharvikeri, Apsarakonda	14 14.824 N, 74 26.211 E	21.12.2015	76	-	-	-	
5	Vittala K Mesta	Karki		23.12.2015	32	15.02.2016	3	3	15.02.2016
							3	3	15.02.2016
6	Venkatesh Harikantra	Horabaga, Haladipura	14 19.049 N, 74 24.805 E	27.12.2015	95	17.02.2016	34	46	17.02.2016
						18.02.2016	12		18.02.2016
7	Nagaraj Keshav Kharvi	taribagila, Haladipura	14 19.002 N, 74 24.830 E	29.12.2015	67		35		
1	Ganapathi N Kharvi	Kharvikeri, Apsarakonda	14 14.749 N, 74 26.234 E	11.01.2016	129	29.02.2016	67	67	
2	Sebastian Saaver Lopic	Kasarakoda		21.01.2016	96				
3	Sebastian Saaver Lopic	Kasarakoda		21.01.2016	132	10.03.2016	16	16	
4	Ishwara Kharvi	Apsarakonda		28.01.2016	83				

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Sl. No	Name and Address of the person who found the Turtle Eggs	Place	Latitude/Longitude	Date	No. of Eggs Found	Number of Hatchlings		Total Hatchlings	Hatchlings released date
						Date	No		
5	Krishna Birappa Ambiga	Kadle, Kumata		28.01.2016	120				
6	Madevi Ishwara Mesta	Haladipura	14 20.155 N, 74 24.671 E	03.02.2016	115	23.03.2016	25	25	
7	Ishwara Kharvi	Apsarakonda	14 15.756 N, 74 25.911 E	05.02.2016	76				
8	Ishwara Kharvi	Apsarakonda		11.02.2016	100				
9	Thimmappa Mesta	Haladipura	14 19.190 N, 74 24.785 E	27.02.2016	105	17.04.2016	30		
10	Thimmappa Mesta	Haladipura	14 20.257 N, 74 24.785 E	02.03.2016	113	21.04.2016	48		
11	Kanna Budavantha Harikantha	Haladipura	14 18.598 N, 74 24.796 E	19.12.2016	151				
1	Ganapathi Kanna Harikantha	Taribagila	14 18.557 N, 74 25.014 E	24.01.2017	91	12.03.2017	27	50	
						13.03.2017	11		
						14.03.2017	12		
2	Kanna Budavantha Harikantha	Haladipura	14 18.632 N, 74 24.788 E	05.02.2017	130	22.03.2017	47	51	23.03.2017
						22.03.2017	2		

## Annex 2

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						Date	No			
						25.03.2017	2			
3	Krishna Pandu Kharvi	Pavinakurve	14 18.538 N, 74 25.023 E	05.02.2017	103	22.03.2017	2	75	24.03.2017	
						23.03.2017	69			
						25.03.2017	4			
4	Narayana Harikanta	Taribagila	14 18.021 N, 74 24.816 E	07.02.2017	128	23.03.2017	4		24.03.2017	
5	Ganapathi Kanna Harikantha	Taribagilu	14 18.027 N, 74 24.816 E	07.02.2017	107					
6	Thimayya Gidda Harikanta	Taribagilu	14 18.035 N, 74 24.813 E	07.02.2017	59					
7	Kanna Budavantha Harikanta	Haladipura	14 18.881 N, 74 24.725 E	08.02.2017	135	28.03.2017	26	35		
						29.03.2017	7			
						30.03.2017	2			
8	Nagappa Yenkappa Harikanta	Taribagilu	14 18.789 N, 74 24.913 E	15.02.2017	128			47		
9	Anantha Kharvi	Taribagilu	14 18.866 N, 74 24.880 E	16.02.2017	106	03.04.2017	64	78		
						04.04.2017	14			

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						Date	No		
10	Kanna Budavantha Harikantha	Haladipura	14 18.963 N, 74 24.708 E	19.02. 2017	130				
11	Ramesha Annappa Harikantha	Taribagilu	14 18.925 N, 74 24.842 E	07.03. 2017	117				
12	Kanna Budavantha Harikantha	Haladipura	14 18.951 N, 74 24.833 E	08.03. 2017	150	20.04. 2017	5	76	
						21.04. 2017	46		
						22.04. 2017	12		
						24.04. 2017	13		
13	Mahadeva Siddha Harikantha	Haladipura	14 18.301 N, 74 24.626 E	11.03. 2017	120	23.04. 2017	47	85	
						24.04. 2017	38		
14	Rama Bira Harikantha	Taribagilu	14 18.274 N, 74 24.796 E	03.04. 2017	127	17.05. 2017	54		
						18.05. 2017	12		
15	Narasimha Harikantha	Taribagilu	14 18.975 N, 74 24.855 E	15.12. 2017	126	07.02. 2018		101	
1	Nagappa Yenkappa Harikanta	Haladipura	14 20.248 N, 74 24.659 E	16.01. 2018	129	12.03. 2018		96	

## Annex 2

## Details of Turtles nesting, numbers, hatchlings released data from Honnavar Forest Range Office

Sl. No	Name and Address of the person who found the Turtle Eggs	Place	Latitude/Longitude	Date	No. of Eggs Found	Number of Hatchlings		Total Hatchlings	Hatchlings released date
						Date	No		
2	Madhukara Harikantha	Horabaga, Haladipura	14 20.492 N, 74 24.598 E	16.01. 2018	54	11.03. 2018		12	
3	Venkatramana Nagappa Harikantha	Haladipura	14 20.613 N, 74 24.558 E	22.01. 2018	101	15.03. 2018		74	
4	Rama Narayana Harikantha	Haladipura	14 20.591 N, 74 24.565 E	24.01. 2018	86	18.03. 2018		58	
5	Nagappa Durga Harikantha	Haladipura	14 19.978 N, 74 24.705 E	29.01. 2018	122	23.03. 2018		98	
6	Kanna Budavantha Harikantha	Haladipura	14 20.285 N, 74 24.634 E	29.01. 2018	143	23.03. 2018		108	
7	Thimmayya Narayana Harikantha	Haladipura	14 19.074 N, 74 24.804 E	02.02. 2018	127	27.03. 2018		98	
8	Ravi Mestu Kharvi	Pavinakurve	14 20.042 N, 74 24.695 E	08.02. 2018	96	31.03. 2018		61	
9	Pursu Rama Harikantha	Haladipura	14 19.486 N, 74 24.803 E	08.02. 2018	110	31.03. 2018		81	
10	Kanna Budavantha Harikantha	Haladipura	14 19.644 N, 74 24.765 E	12.02. 2018	130	04.04. 2018		118	
11	Thimmappa Mestu Kharvi	Haladipura		14.02. 2018	113	08.04. 2018		91	
12	Manjunatha Nagappa Harikantha	Haladipura		14.02. 2018	101	08.04. 2018		79	
13	Manjunatha Nagappa Harikantha	Haladipura		18.02. 2018	93	10.04. 2018		57	
14	Thimmappa Mestu Kharvi	Pavinakurve		20.02. 2018	63	12.04. 2018		35	

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## Details of Turtles nesting, numbers, hatchlings released data from Honnavar Forest Range Office

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						Date	No		
15	Hanumantha Kariyana Harikantha	Pavinakurve		23.02.2018	119	14.04.2018		68	
16	Kanna Budavantha Harikantha	Haladipura		24.02.2018	71	15.04.2018		45	
17	Kanna Budavantha Harikantha	Thimmappa Mestu Kharvi		27.02.2018	119	16.04.2018		55	
18	Thimmappa Mesta Kharvi	Pavinakurve		24.03.2018	111	10.05.2018	41		
19	Thimmappa Mestu Kharvi	Thimmappa Mestu Kharvi		13.04.2018	68				
20	Thimmappa Mesta Kharvi	Pavinakurve	14 19.000 N, 74 24.817 E	07.12.2018	115	28.06.2019		46	
1	Mohana, Sandesha, Jagadisha, Shankara, Vinayaka Tandel	Chonka, Kasarkod		02.01.2019	138	25.02.2019		63	
2	Manjunatha Nagappa Harikantha	Swarna Gadde	14 20.543 N, 74 24.572 E	21.01.2019	101				
3	Vittala Narayana Harikantha	Taribagilu	14 19.055 N, 74 24.803 E	30.01.2019	135	24.03.2019		81	
4	Thimmappa Mesta Kharvi	Pavinakurve	14 19.028 N, 74 24.810 E	07.02.2019	121	31.03.2019		31	
5	Santhosha Mesta	Chonka, Kasarkod		01.03.2019	90	20.04.2019	30	30	
6	Manjunatha Thimmappa Harikantha	Taribagilu	14 20.079 N, 74 24.665 E	03.03.2019	130	21.04.2019		91	

## Annex 2

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						Date	No		
7	Ravi Keshava Kharvi	Taribagilu	14 19.867 N, 74 24.726 E	14.03. 2019	135			12	
8	Ravi Keshava Kharvi	Taribagilu	14 19.056 N, 74 24.675 E	14.03. 2019	138	01.05. 2019	76	76	
9	Manjunatha Narayana Harikantha	Haladipura		27.03. 2019	101		56	56	
1	Pursayya Kharvi	Pavinakurve	14 17.832 N, 74 27.071 E	16.01. 2020	128	09.03. 2020		63	
2	Niranjana Manjunatha Harikantha	Haladipura	14 20.839 N, 74 24.497 E	24.01. 2020	135	17.03. 2020		87	
3	Nagappa Harikantha Haladipura	Pavinakurve	14 18.501 N, 74 25.073 E	30.01. 2020	118	22.03. 2020		66	
4	Manjunatha Narayana Harikantha	Haladipura	14 20.116 N, 74 24.663 E	07.02. 2020	120	29.03. 2020		83	
5	Nagappa Harikantha	Haladipura	14 19.518 N, 74 24.796 E	18.02. 2020	124	09.03. 2020		92	
6	Pursayya Kharvi	Pavinakurve	14 18.523 N, 74 25.060 E	22.02. 2020	99			70	
7	Thimmappa Venkatesha Mesta	Pavinakurve, Haladipura	14 18.226 N, 74 25.154 E	21.12. 2020	101	13.02. 2021		30	14.02.2021
1	Krishna Pandu Kharvi	Pavinakurve, Haladipura	14 18.547 N, 74 25.031 E	03.01. 2021	118	26.02. 2021	102		27.02.2021
						27.02. 2021	1	103	28.02.2021

## Annex 2

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Sl. No	Name and Address of the person who found the Turtle Eggs	Place	Latitude/Longitude	Date	No. of Eggs Found	Number of Hatchlings		Total Hatchlings	Hatchlings released date
						Date	No		
2	Krishna Pandu Kharvi	Pavinakurve, Haladipura	14 18.585 N, 74 25.020 E	10.01.2021	87	05.03.2021	72	72	06.03.2021
3	Pandu Mari Harikantha	Pavinakurve, Haladipura	14 18.753 N, 74 24.933 E	13.01.2021	144	07.03.2021	118	118	08.03.2021
4	Ravi Keshava Kharvi	Taribagilu, Haladipura	14 19.802 N, 74 24.749 E	19.01.2021	124	14.03.2021	3	3	15.03.2021
5	Roshan Michel Fernandes	Kelaginoor	14 14.810 N, 74 26.222 E	25.01.2021	134				
6	Manjunatha Harikantha	Haladipura		31.01.2021	90	26.03.2021	55	55	27.03.2021
7	Ishwara S Harikantha	Pavinakurve	14 18.825 N, 74 24.895 E	12.02.2021	Insitu Conservation				
8	Ravi Keshava Kharvi	Taribagilu	14 19.605 N, 74 24.789 E	12.02.2021	40	05.04.2021	5	5	06.04.2021
9	Kumara Shanthappa Kharvi	Chonka, Kasarakod	14 16.937 N, 74 25.541 E	15.02.2021	126				
10	Ramakrishna Babu Harikantha	Pavinakurve	14 18.755 N,	15.02.2021	90	06.04.2021	10	10	07.04.2021
11	Venkatramana Manjunatha Harikantha	Haladipura		15.02.2021	95	06.04.2021	20	20	07.04.2021
12	Manjunatha Narayana Harikantha	Haladipura	14 20.169 N, 74 24.660 E	22.02.2021	42	12.04.21	29	29	13.04.2021
13	Hanumantha Kariyanna Haikantha	Haladipura	14 20.165 N, 74 24.660 E	23.02.2021	64	12.04.2021	45	45	13.04.2021

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						Date	No		
14	Ganapathi Manjunatha Harikantha	Haladipura	14 20.203 N, 74 24.648 E	23.02. 2021	58	12.04. 2021	36	36	13.04.2021
15	Manjunatha Narayana Harikantha	Haladipura	14 20.364 N, 74 24.622 E	28.02. 2021	116				
16	Krishna Pandu Kharvi	Pavinakurve	14 18.447 N, 74 25.066 E	09.03. 2021	97				
17	Annappa Kanna Harikantha	Pavinakurve	14 18.862 N, 74 24.879 E	13.03. 2021	62				

## Annexure R-5

**No. SEIAA: 22: IND: 2011**  
**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT**  
**AUTHORITY, KARNATAKA**

(Constituted by Ministry of Environment & Forests, Government of India)

Department of Ecology & Environment,  
 Room No.709, 7<sup>th</sup> Floor, IV-Gate,  
 M.S. Building, Bangalore-560 001,  
 Date: 21<sup>st</sup> September 2012.

To,

M/s. Honnavar Port Pvt. Ltd.,  
 # 103, Lalehzar Apartments,  
 45/I-2, Palace Road,  
 Bangalore- 560 001.

Phone: +91-80-22353670, 41494960.

Fax: +91-80-22353671.

Email: [info@honnnavarport.com](mailto:info@honnnavarport.com)

Sir,

Sub: Development of Barge/vessel loading facility to handle 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District of M/s. Honnavar Port Pvt. Ltd.,- issue of Environmental Clearance- reg

\*\*\*\*\*

This has a reference to your application dated 09.06.2011 and subsequent communications in this regard for Environmental Clearance for the proposed development of Barge/vessel loading facility to handle 4.9 MTPA of cargo. The proposal has been examined and processed in accordance with EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, EIA, EMP and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. It is interalia, noted that M/s. Honnavar Port Pvt. Ltd., have proposed for development of an all weather barge / vessel loading facility at Coastal Sand Spit, Kasarkod Tonka Village, Honnavar Taluk, Uttara Kannda District. Total land requirement for the proposed facility is 44 Ha out of which, Coal stockyard area: 7 ha; Iron ore stockyard area: 1.80 ha; General cargo storage (open) area: 4 ha; General cargo storage (Closed) area: 2 ha; Liquid cargo storage area: 0.10 ha; Roads and circulation area: 8.15 ha; Operation building area: 0.05 ha; Canteen area: 0.02 ha; Vehicle parking area: 0.09 ha; Substation area: 0.02 ha; Gate house/security/weigh bridge area: 1.50 ha; Truck parking area: 5.40 ha; Fuel station area: 0.02 ha; Control tower area: 0.01 ha; Green belt area: 3.10 ha; Area available for other operations and area earmarked for future expansion: 6.72 ha and Rock armour area (approx) 4 ha.

Total capacity of cargo handling is 4.9 MTPA of which 2.70 MTPA of coal; 1.00 MTPA of iron ore; General Cargo 1.20 MTPA i.e. Granite-0.16 MTPA; Fertilizer- 0.2 MTPA; molasses with agro products- 0.15 MTPA; steel products- 0.40 MTPA and sugar-0.29 MTPA. In order to maintain tranquility in the harbor basin, two break waters are proposed (Southern Break Water: 865 m and northern break water: 820 m). Berth of 440m long and 30m wide with back up area of 44 Hectares, dredging, approach channel: (length of approach channel inner: 1395m & outer 2280m, width of the channel 100m and depth of the channel: (-)10 m), Turning circle (diameter of the turning circle -250m, dredged to a depth of (-) 10 m), Estimated dredging quantity 3.9 million cum, Estimated quantity proposed to be used for reclamation 1 million cum.

3. Total water requirement during the operation phase of barge/vessel loading facility is 7 KLD will be met from Karnataka Rural Water Supply & Sanitation Agency. Out of 7 KLD, 3 KLD supply to barges, 2 KLD supply to barge loading facility staff & users and 2 KLD for miscellaneous. The water required for dust suppression system and fire fighting will be sourced from Sharavati River. The sewage system will be provided to collect the sewage from barge/vessel loading facility administration building; canteen and operation building will be treated in STP. The cargo storage area will be provided with an extensive drainage and treatment system. Drainage pits will be provided in the workshop areas, which will be connected to an oily wastewater tank. Oily wastewater if any will be collected and will be treated to meet the discharge standards. The total power requirement is 1 MVA. The total cost of the project is Rs. 513 Crores.

4. The project proposal has been considered by SEAC and ToRs were issued on 13.09.2011 for conducting Environment Impact Assessment Study and public consultation.

5. The EIA has been conducted by M/s. L&T Ramboll Consulting Engineers Ltd, 3-11921, 5<sup>th</sup> Floor, Block No. 3, White House, Kundan Bagh, Begumpet, Hyderabad - 500 016, A.P. (QCI/NABET accredit consultant). The Public Consultation was held on 27.01.2012.

6. Based on the information submitted by you, presentation made by you and the consultant, M/s. L&T Ramboll Consulting Engineers Ltd, 3-11921, 5<sup>th</sup> Floor, Block No. 3, White House, Kundan Bagh, Begumpet, Hyderabad - 500 016, A.P. the State Level Expert Appraisal Committee (SEAC) examined the proposal and has recommended for issue of Environmental Clearance in the meetings held on 20.08.2011, 17.03.2012, 07.04.2012 & 25/26.05.2012.

7. The Karnataka State Coastal Zone Management Authority has recommended the proposal for issue of Environmental Clearance during the meeting held on 28.05.2012.

8. After due consideration of the project proposal, and considering the recommendations of the State Level Expert Appraisal Committee (SEAC) and KSCZMA, the State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 06.07.2012 & 06.08.2012 accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September 2006 of Ministry of Environment & Forest, GoI subject to strict compliance of terms and conditions as mentioned below:-

**A. Specific Conditions:-**

1. Consent for Establishment from the Karnataka State Pollution Control Board should be obtained before initiating the project.
2. Dredged material remaining after the reclamation/backfilling shall be disposed at dumpsite identified at 2 Km to the North of port entrance channel. The dredged material shall be disposed at greater depths (>30 m) during period of strong near shore currents (during peak wet season) depth so that the material does not come 1.5 m above bed level.
3. Dredging operations shall be undertaken in consultation with expert organization to ensure that dredging operations do not cause adverse impact on water quality and marine-productivity in the vicinity. Dredging operation as far as possible should be kept to the minimum for avoiding any adverse impact on marine life.
4. Deflectors in the dredgers should be fixed if required as to prevent harm to marine species.
5. Disposal sites for excavated material for reclamation/backfilling should be so designed that the revised land use after dumping and changes in the land use pattern do not interfere with the natural drainage.
6. To meet with any emergency situation, adequate foam containers should be kept ready with supporting fire fighting system and water pipeline.
7. Staff posted in sensitive areas should be trained in implementation of the Crisis Management Plan already drawn by the authorities. Mock drill(s) for this purpose should be conducted on a regular basis. Provisions of Dock Safety Act and the guidelines issued by the DG, FASLI/CLI, Mumbai for the safety and health of the workers should be followed.
8. Treatment and discharge of sewage and other liquid wastes including ballast into marine environment shall be carried out as per KSPCB guidelines.
9. Adequate noise control measure must be provided to control noise level at various work places within the standard prescribed. Ear plugs and ear muffs should be provided to the workers in the project area.
10. The quality of treated effluents, solid wastes and emission must conform to the standards laid down by the competent authority. There shall be no disposal of solid and liquid waste into the coastal environment.
11. Necessary leakage detection devices with early warning system must be provided at strategic locations.
12. Standby DG Sets must be provided to ensure uninterrupted power supply of the pump house and the fire fighting system.
13. All lights should be dark sky friendly and should not create glare as glare created would disturb marine life.

14. Undertaking of awareness campaigns amongst fishermen and villagers to minimize harm to species as stipulated.
15. No beach sand shall be used for construction activities.
16. The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed.
17. The height of the buildings other than the lighthouse tower should not exceed 9 meters, and the constructions should be in accordance with the existing FSI/FAR norms in accordance with Coastal Regulation Zone Notification, 1991/2011.
18. The construction waste should be disposed off in designated dumping grounds outside the port area after obtaining necessary permissions from the local Authorities.
19. During transportation of the construction material, it shall be ensured that all safety norms are followed and no spillage takes place in the city roads.
20. No product other than those permissible in the Coastal Regulation Zone Notification, should be stored in the Coastal Regulation Zone area.
21. All construction design/ drawings relating to construction activities must have the approval of the concerned Departments/ Agencies. Ground water should not be tapped for construction activities as the drawl of ground water for industrial use from the CRZ area is a prohibited activity. It should also be ensured that as a result of the proposed constructions, ingress of saline water into ground water does not take place.
22. There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any ground water is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.
23. The waste water generated from the activity shall be collected, treated and reused properly.
24. Sewage Treatment facility should be provided in accordance with the CRZ Notification.
25. Installation and operation of DG set if any shall comply with the guidelines of CPCB. Oil spills if any shall be properly collected and disposed as per the Rules. Project proponent shall install necessary oil spill mitigation measures.
26. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
27. The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
28. It shall be ensured that the proposed activities does not cause disturbance to the fishing activity, movements of fishing boats.
29. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
30. All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27.01.2012 should be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Authority.
31. The company shall comply with the recommendations made in the EIA/EMP/Risk assessment report/Modeling study etc.

32. The project authorities shall follow the best practices that are being adopted for Safe handling and storage of coal and iron ore in other major ports.
33. The project authorities shall follow the measures proposed for prevention and abatement of air, water and soil pollution due to handling and storage of coal and iron ore.
34. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from the stock yard. The water so collected should be utilized for sprinkling stockyard, roads and watering green belt development etc. The drains should be regularly de-silted and maintained properly.
35. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the stock yard. Sump capacity shall also be provided for adequate retention period to allow proper settling of silt material.
36. Dimension of the retaining wall at the toe of dumps to check run-off and siltation should be based on the rainfall data.
37. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in stock yard and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
38. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
39. All approach roads shall be black topped and internal roads and major haul roads shall be black topped or concreted and swept regularly with mechanical sweepers.
40. A 3-tier avenue plantation using local species shall be developed along the main roads, and approach roads. In addition, green belt shall be developed using local species all along the periphery of the site, along the stockyards, which shall be properly maintained. Water sprinkling arrangements shall be established and functional during transfer and loading of coal/iron ore.
41. The Project authorities shall earmark at least 5 % of the total cost of the project towards the future corporate social responsibility, including activities such as providing treated drinking water to Kasarkod, Tonka and Apsarakonda Villages by installing RO plants, provide educational and health facilities and undertake community development programs committed vide letter dated 27.08.2012 which are to be implemented with a budget not less than Rs. 1.5 Crores. Item-wise details along with time bound action plan shall be prepared and submitted to the Authority.

#### **B. GENERAL CONDITIONS:**

1. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
2. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board (KSPCB) and CRZ Authorities.

3. The Proponent shall obtain the construction material such as stones and jelly etc. only from the approved quarries and other construction material shall also be procured from the authorized agencies/traders.
4. The proponent shall obtain approval from the competent authorities for structural safety of the building due to earthquake, adequacy of firefighting equipment etc. as per the National Building Code (NBC) including protection measures for lightening etc.
5. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
6. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
7. The project authorities shall strictly comply with the rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000. Authorization from the KSPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
8. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for lighting and heating should be provided. Details in this regard should be submitted to the SEIAA.
9. Ambient air quality (RPM, SPM, SO<sub>2</sub>, NOX) should be regularly monitored as per the National Ambient Air Quality Emission Standards/Limits prescribed by the Ministry of Environment and Forests, Government of India, vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 and data submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of Environment and Ecology, Government of Karnataka, Karwar and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
10. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
11. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka, Regional Director (Environment), Department of

- Environment and Ecology, Government of Karnataka, Karwar, the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
12. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, Rules, 1989 viz. 85 dBA (day time) and 70 dBA (night time).
  13. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
  14. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF, Regional Office at Bangalore / KSPCB/ CPCB, the Department of Environment & Ecology, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar. A six monthly compliance status report shall be submitted to monitoring agencies.
  15. The project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the KSPCB and may also be seen at Website of the State Ecology and Environment department at <http://www.seiaa.kar.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore.
  16. The project authorities shall inform the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
  17. The SEIAA, Karnataka may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  18. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
  19. The issue of Environment Clearance doesn't confer any right to the project proponent to operate / run the project without obtaining statutory clearances / sanctions form all other concerned Authorities.
  20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
  21. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  22. Officials from the Department of Environment, Ecology, Bangalore/ Regional Office of MoEF, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during

their inspection. A complete set of all the documents submitted to MoEF / SEIAA should be forwarded to the Regional Office of MoEF at Bangalore / KSPCB/ CPCB/ the Department of Ecology & Environment, Government of Karnataka, Bangalore and the Regional Director (Environment), Department of Ecology and Environment, Karwar.

23. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
24. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
25. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.
26. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Yours faithfully,

  
(KANWERPAL)  
Member Secretary,  
SEIAA.

**Copy to:**

1. The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-110003.
2. The Secretary, Department of Environment and Ecology, Government of Karnataka, Bangalore 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Church Street, Bangalore - 560 001.
4. The CCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore-560 034.
5. The Regional Director (Environment), Department of Ecology and Environment, Karwar.
6. Guard File.

## Annexure R-6

"ಕನ್ನಡ ಕಾರ್ಯಕರ ವರ್ಷ ೨೦೨೦-೨೧"



Karnataka  
One state. Many worlds.  
Department of Tourism

### ಪ್ರವಾಸೋದ್ಯಮ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಅಧ್ಯಕ್ಷರು ಜಿಲ್ಲಾ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿ ಸಮಿತಿ  
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ -581301

ದೂ:08382-221172

email- adtourismkarwar@gmail.com

ಪ್ರಇ/ಉ.ನಿ.ಕ/ಕಾ/2020-21 | 09

ದಿನಾಂಕ: 3-4-2021

ಗೆ,

ಮಾನ್ಯ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ,  
ಬಂದರು ಉಪ ವಿಭಾಗ ಹೊನ್ನಾವರ ಮತ್ತು  
ನೋಡಲ್ ಆಫೀಸರ್, ಹೊನ್ನಾವರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: Diversion of 0.76 hectare of forest land in F.Sy.No.233 and  
237 of kasarkod village Honnavar Tq, Uttar Kannada  
District ಕಾಮಗಾರಿಯ ಅನುಮತಿ ಪತ್ರ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ ಕಾರವಾರ  
ರವರ ಪತ್ರ ಸಂಖ್ಯೆ ಬಂಜಸಾ-62/ಭೂಮಿ-02/ದಿ:04-05-2017.  
2. ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ, ಹೊನ್ನಾವರ ವಿಭಾಗ ರವರ ಪತ್ರ  
ಸಂಖ್ಯೆ:ಬಿ2/ಜಿಎಫ್‌ಎಲ್/ಎಫ್‌ಸಿ/ಸಿಆರ್-20/2020-21ದಿ:22-10-2020.  
3. ಸಕಾನಿಇಂ/ಬಂಉವಿಹೊ/2020-21/127ದಿ:3-11-2020.  
4. ಕ್ರ.ಸಂಸಕಾನಿಇಂ/ಬಂಉವಿಹೊ/2020-21/265 ದಿ:18-3-2021

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಾಗೂ ಉಲ್ಲೇಖಿತ (3) ಪತ್ರದಂತೆ ಭಾರತ ಸರ್ಕಾರದ ಭಾರತ  
ಮಾಲಾ ಪರಿಯೋಜನಾ (Phase-1) ಅಡಿಯಲ್ಲಿ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ-66 ಪ್ರಸ್ತಾಪಿತ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ  
ಇಂಜಿನಿಯರ ಬಂದರು ಬಂದರು ಇಲಾಖೆ ಉಪ ವಿಭಾಗ ಹೊನ್ನಾವರ ರವರು ಚತುಷ್ಪಥ ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡಲು  
NHAI, Bangalore ರವರು ಯೋಜಿಸಿದ್ದು ಅದರಲ್ಲಿ ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಕಾಸರಕೋಡ ಗ್ರಾಮದಲ್ಲಿ ಬರುವ  
ಫಾರ್ಸ್ಟ್ ಸರ್ವೆ ನಂಬರ್ 233 ಮತ್ತು 237 ರಲ್ಲಿ ಹಾದು ಹೋಗುವುದರಿಂದ ಅದರ ಕೆಲ ಜಾಗವು ಕಾಸರಕೋಡ  
ಬೀಚಿನಭಾಗದಲ್ಲಿ ಬರುವುದರಿಂದ ತಮ್ಮ ಇಲಾಖೆಯಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯಲು ಕೋರಲಾಗಿತ್ತು. ಹೊನ್ನಾವರ  
ಬಂದರು ಯೋಜನೆಯ ಕುರಿತು ಇದು ಅವಶ್ಯವಿದ್ದು ಈ ಬಗ್ಗೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ಉಲ್ಲೇಖಿತ (4) ರ ಪತ್ರದಲ್ಲಿ  
ಕೋರಿ ಸದರಿ ಇಕೋ ಬೀಚ್ ಪ್ರದೇಶದ ಉದ್ದಕ್ಕೆ ಎರಡು ಬದಿ ಇರುವ Co-ordinate ಗಳ ಮಾಹಿತಿಯನ್ನು ನೀಡಲು  
ವಿನಂತಿಸಿದ್ದು ಸರಿಯಷ್ಟೆ.

ಆದ್ದರಿಂದ ತಾವು ಕೇಳಿರುವ ಸದರಿ ಇಕೋ ಬೀಚಿನ ಪ್ರದೇಶದ ಉದ್ದಕ್ಕೆ ಎರಡು ಬದಿ ಇರುವ Co-ordinate  
ಗಳ ಮಾಹಿತಿ ಈ ಕೆಳಕಂಡಂತೆ....

1. ಕಡಲತೀರ ಹೆಸರು: ಕಾಸರಕೋಡ ಕಡಲತೀರ
2. GPS coordinates of the beach  
Point A- 14° 15'43.6"N, 74° 25'56.3" E.  
Point B - 14° 15'25.6"N, 74° 26'01.6" E.

ಹಾಗೂ ಹೊನ್ನಾವರ ತಾಲ್ಲೂಕಿನ ಕಾಸರಕೋಡ ಕಡಲತೀರವನ್ನು Blue Flag Certification ನೀಡುವ ಬಗ್ಗೆ ಸದರಿ  
ಕಾಸರಕೋಡ ಕಡಲತೀರವನ್ನು ಆಯ್ಕೆಗೊಳಿಸಲಾಗಿದೆ. ಸದರಿ ಕಾಸರಕೋಡ ಕಡಲತೀರದಲ್ಲಿ ವಿವಿಧ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿ  
ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು, ಸದರಿ ಪ್ರವಾಸೋದ್ಯಮ ಇಲಾಖೆಯಿಂದ ನಿರ್ಮಿಸಲಾದ ಕಾಮಗಾರಿಗಳಿಗೆ (ಆಸ್ತಿಗಳಿಗೆ) ಹಾನಿ ಆಗದಂತೆ

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ಎಚ್ಚರಿಕೆ ವಹಿಸಿ ಒಂದು ವೇಳೆ ಯಾವುದೇ ಕಾಮಗಾರಿಗಳಿಗೆ ಹಾನಿಯಾಗಿದ್ದಲ್ಲಿ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ತಮ್ಮ ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ನಿರ್ಮಿಸಬೇಕಾಗುವುದು. ಹಾಗೂ ಈಗಾಗಲೇ ಸದರಿ ಯೋಜನೆಗೆ ತಾವು ಗಡಿ ಗುರುತು ಮಾಡಿದ ಪ್ರದೇಶದಿಂದ Blue Flag ಪ್ರದೇಶದ ಒಳಗೆ ಬಾರದಂತೆ ತಮ್ಮ ಯೋಜನೆ ಕೈಗೊಳ್ಳಲು ಈ ಇಲಾಖೆಯಿಂದ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಇರುವುದಿಲ್ಲ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ / ಉಪ ನಿರ್ದೇಶಕರು,  
ಜಿಲ್ಲಾ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿ ಸಮಿತಿ  
ಕಾರವಾರ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ

blue flag



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 22 IND 2011

Date:01.07.2019

### EXTENSION OF VALIDITY OF ENVIRONMENTAL CLEARANCE

#### Preamble:

Attention is invited to this Authority's letter No.SEIAA 22 IND 2011 dated 21<sup>st</sup> September 2012 regarding grant of Environmental Clearance for development of Barge/vessel loading facility from 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka village, Honnavar Taluk, Uttara Kannada District of M/s. Honnavar Port Pvt. Ltd.

Request has been made by M/s. Honnavar Port Pvt. Ltd. vide letter dated 06.03.2019 for extension of validity of the Environmental Clearance issued by another three years, as the project could not be completed due to various administrative reasons.

The State Level Environment Impact Assessment Authority, Karnataka considered the above request made during the meeting held on 18<sup>th</sup> May 2019 in the light of provision under para 9 of the Notification No. S.O. 1533(E) dated 14<sup>th</sup> September 2006. The Authority have decided to extend the validity of the Environmental Clearance issued vide letter No. SEIAA 22 IND 2011 dated 21<sup>st</sup> September 2012 for further period of three years from the date of expiry of validity of the said E.C, subject to strict implementation of the conditions of the Environmental Clearance dated 21<sup>st</sup> September 2012.

Hence the order.

#### ORDER

Pursuant to the facts and circumstances in the preamble, the validity of the Environmental Clearance issued in favour of M/s. Honnavar Port Pvt. Ltd.,# 103, Lalehzar Apartments, 45/I-2, Palace Road, Bangalore- 560 001 vide letter No. SEIAA 22 IND 2011 dated 21<sup>st</sup> September 2012 by the State Level Environment Impact Assessment Authority, Karnataka for the development of Barge/vessel loading facility from 4.9 MTPA of cargo at Coastal Sand Spit, Kasarkod Tonka village, Honnavar Taluk, Uttara Kannada District stands extended for a further period of three years from the date of expiry of validity of the said Environmental Clearance subject to condition that all other terms and conditions of the Environmental Clearance issued on 21<sup>st</sup> September 2012 shall be adhered to.



*(Signature)*  
(Vijayakumar Gogi)  
Member Secretary,  
SEIAA.

To

M/s. Honnavar Port Pvt. Ltd.,  
# 103, Lalehzar Apartments,  
45/I-2, Palace Road, Bangalore- 560 001

..2



Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi- 110003.
2. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
3. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore-560 034.
4. The Regional Director (Environment), Department of Ecology and Environment, Karwar.
5. Guard File.

Attention is invited to the Authority's letter No. SEIAA 22 IND 2011 dated 21<sup>st</sup> September 2012 regarding grant of Environmental Clearance for development of Baggage/airside loading facility from 4.9 MTPA of cargo at Coastal Sand Spit, Kasaragod Taluk, Honavar Taluk, Udupi District of Mr. Honavar Pvt. Ltd. Report has been made by Mr. Honavar Pvt. Ltd. vide letter dated 06.03.2019 for extension of validity of the Environmental Clearance issued by another three years, as the project could not be completed due to various administrative reasons.

The State Level Environment Impact Assessment Authority, Karnataka considered the above request made during the meeting held on 18<sup>th</sup> May 2019 in the light of provision under para 9 of the Notification No. S.O. 1533(E) dated 14<sup>th</sup> September 2006. The Authority has decided to extend the validity of the Environmental Clearance issued vide letter No. SEIAA 22 IND 2011 dated 21<sup>st</sup> September 2012 for further period of three years from the date of expiry of validity of the said E.C. subject to strict implementation of the conditions in the Environmental Clearance dated 21<sup>st</sup> September 2012.

**ORDER**

In view of the facts and circumstances in the preamble the validity of the Environmental Clearance issued in favour of Mr. Honavar Pvt. Ltd., 103, Lakshmi Apartments, 4-1-2, Palace Road, Bangalore-560 001 vide letter No. SEIAA 22 IND 2011 dated 21<sup>st</sup> September 2012 by the State Level Environment Impact Assessment Authority, Karnataka for the development of baggage/airside loading facility from 4.9 MTPA of cargo at Coastal Sand Spit, Kasaragod Taluk, Honavar Taluk, Udupi District stands extended for a further period of three years from the date of expiry of the said Environmental Clearance subject to condition that all other terms and conditions of the Environmental Clearance issued on 21<sup>st</sup> September 2012 shall be strictly followed.

*[Signature]*  
 Member Secretary  
 SEIAA



To  
 Mr. Honavar Pvt. Ltd.,  
 # 103, Lakshmi Apartments,  
 4-1-2, Palace Road, Bangalore-560 001

## Annexure R-8

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



# भारत का राजपत्र

## The Gazette of India

सी.जी.-डी.एल.-अ.-18012021-224513  
CG-DL-E-18012021-224513

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 201|  
No. 201|

नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942  
NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

**का.आ. 221(अ).**— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्राप्त करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात् भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्: -

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2)\_विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्: -

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यताकी अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आई.ए. III]

गीता मेनन, संयुक्त सचिव

**टिप्पण :** मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 18th January, 2021

**S.O. 221(E).**—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) *vide* number S.O.1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of

Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

*"(ix). Notwithstanding anything contained above, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."*

- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

*"9A. Notwithstanding anything contained in this notification, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."*

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27<sup>th</sup> November, 2020.

## Annexure R-9

GOVERNMENT OF KARNATAKA

No. PWD 107 PSP 2013

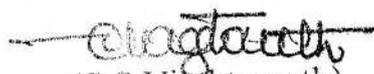
Karnataka Government Secretariat,  
Vikas Soudha,  
Bangalore, Dated: 09.12.2013.NOTIFICATION

2013 DECEMBER 2013  
PORT OFFICE HONNAVAR

and in exercise of powers conferred by Section 5 of the Indian Ports Act, 1908 and in pursuance of Notification No.PWD 142 PSP 2011 Dated: 13.08.2013 Government of Karnataka are please to declare from 9<sup>th</sup> December 2013 the limit of Honnavar Port of North Kanara shall be specified in Column of (4) of the table below.

Sl. No.	Name of District	Name of the Port	Limits under the Indian Port Act 1908	
1	North Kanara	Honnavara	<u>Indian Hydrographic Chart No.216</u>	
			North:-	A line drawn from the position latitude 14 <sup>o</sup> 18' North and longitude 74 <sup>o</sup> 24'90 East due West of upto 30 Mtrs. contour in to the Sea.
			East:-	Seashore of Honnavar 50 Mtrs. above high-water mark between North and South boundary mark including the Sharavathi river and all branches thereof as far as navigable and the shores and banks within 50 Mtrs. of high-water mark spring tides including all islands. All patta lands and other private sites excluded.
			South:-	A line drawn from the position Latitude 14 <sup>o</sup> 13' North and longitude 74 <sup>o</sup> 27' East due West 30 Mtrs. contour in to the sea.
			West:-	A line joining Northern and Southern limits along 30 Mtrs contour in to the sea.

By Order and in the name of the  
Governor of Karnataka,

  
(S.S. Viraktamath)

Under Secretary to Government  
North Kanara District and Inland

**To:-**

The Compiler, Karnataka Gazette with a request to publish the next issue of the Gazette and to supply 100 copies of this notification to this Department.

1. Accountant General, Karnataka, Bangalore.
2. Director, Ministry of Shipping, (Minor Ports Section), Government of India, No.1, Parliament Street, Transport Bhawan, New Delhi-110 001.
3. The Director of Ports and Inland Water Transport Department, Karwar.
4. The Deputy Commissioner, Uttara Kannada District, Karwar.
- ~~5. The Port Officer, Honnavara, Uttara Kannada District.~~

**Copy to:**

1. PS to Hon'ble Minister for Ports and Inland Water Transport.
2. PS to Principal Secretary to Government, Public Works, Ports and Inland Water Transport Department.
3. PS to Secretary to Government, Public Works, Ports and Inland Water Transport Department.
4. PA to Additional Secretary to Government, Public Works, Ports and Inland Water Transport Department.

GOVERNMENT OF KARNATAKA

No. FEE-67 CRZ 2009

Karnataka Government Secretariat,  
M.S. Building,  
Bangalore, dated:29.6.2012.

From:

Secretary to Government  
Forest, Ecology & Environment

To:

- 1 The Additional Chief Secretary to Government, Urban Development Department, Vikasa oudha, Bangalore.
- 2 The Principal Secretary to Government, Animal Husbandry and Fisheries, Vikasa oudha, Bangalore
- 3 The Principal Secretary to Government, Commerce and Industries Department, Vikasa oudha , Bangalore
- 4 The Principal Secretary to Government, Tourism Department, Vikasa Soudha, Bangalore.
- 5 The Chairman, Karnataka State Pollution Control Board, No.49, Parisara Bhavana, Church Street, Bangalore- 560 001.
- 6 The Director, Karnataka State Remote Sensing Applications Centre, (KSRSAC), Department of IT, BT, S&T, 6<sup>th</sup> Floor , Multi Storied Building, Bangalore- 560 001
- 7 Professor K.V. Krishnamurthy, Professor and Head, Department of Plant Sciences, School of Life Sciences Bharathidasan University, Tiruchirapalli, Tamil Nadu.
- 8 Shri B.K. Jagadish Chandra, Retired Principal Chief Conservator of Forests, No. 458, 11<sup>th</sup> Main, Rajmahalvilas Extension, Bangalore.
- 9 Shri Suresh Heblikar, Eco-Watch, Centre for Promotion of Environment and Research, No. 403, 18<sup>th</sup> Cross, 3<sup>rd</sup> Block, Jayanagar, Bangalore 560 011.

Sir,

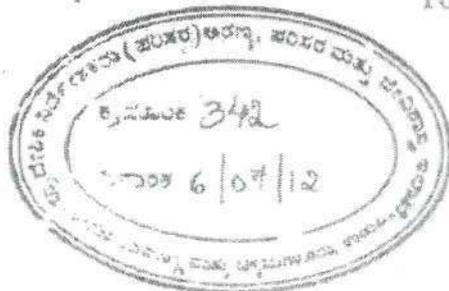
Sub: Proceedings of the Karnataka State Coastal Zone Management Authority (KSCZMA) Meeting held on 28<sup>th</sup> May 2012 -reg.

\*\*\*\*\*

I am directed to enclose herewith a copy of the Proceedings dated 28<sup>th</sup> May 2012 on the above subject for your kind information and needful action.

Yours faithfully,

(Dr M.H.Balakrishnaiah)  
Member Secretary, KSCZMA and  
Special Director (Technical Cell)  
Forest, Ecology and Environment Department.



Contd..2

Proceedings of the Karnataka State Coastal Zone Management Authority (KSCZMA) Meeting held on 28th May 2012 at Committee Room No: 253, II Floor, Multi Storied Building (Gate-II), Dr. B.R. Ambedkar Veedhi, Bangalore - 560001 under the Chairmanship of the Additional Chief Secretary to Government, Department of Forest, Ecology & Environment (DFEE), Bangalore.

Members present as per list enclosed.

The Chairman welcomed the members and the other officers present. The agenda was taken up for deliberation. The agendawise deliberations and decisions are as follows:

1. Reply received from MOEF on the recommendation made by the Authority regarding consideration of proposals seeking CRZ clearance for the establishment of ice plants (FEE 36 CRZ 2011)

The Authority noted that the issue pertaining to proposals seeking CRZ clearance for establishment of ice plants were considered in the KSCZMA meeting held on 14.03.2011, 15.09.2011 and 19.12.2011

The following proposals were considered and recommended during the meeting held on 14.03.2011.

- i) CRZ clearance for the construction of 30 Ton capacity Ice plant and cold storage unit Sy. No. 262/ICIAI of Kodavoor Village, Malpe, Udupi Taluk, by M/s Shree Ram Fisheries- regarding (FEE 36 CRZ 2011)
- ii) CRZ clearance for the construction of 40 Ton capacity Ice plant at Sy. No. 39/4 API of Navunda Village, Kundapur Taluk, by M/s Mehnaz Fisheries- regarding (FEE 3 CRZ 2011)
- iii) CRZ clearance for the construction of Ice plant at Sy. No. 265/IAI of Kodavur Village, which is in 'C' Block of the Malpe Fishing Harbour by M/s Malpe Marines- regarding (FEE 22 CRZ 2011)
- vi) CRZ clearance for the construction of 50 Ton capacity Ice plant and 200 Ton capacity cold storage unit at Sy. No. 262/ICIA of Kodavoor Village, Malpe, Udupi Taluk, by Sri Keshav Kundar M/s Yashaswini Fisheries- regarding (FEE 37 CRZ 2011)
- v) CRZ clearance for the construction of 50 Ton capacity Ice plant and 25 Ton capacity cold storage unit at Sy. No. 262/ICIAI of Kodavoor Village, Malpe, Udupi Taluk, by M/s Suhas Enterprises, Malpe- regarding (FEE 39 CRZ 2011)

(78)  
The Principal Secretary to Government, Animal Husbandry and Fisheries Department have therefore requested to reconsider this proposal and facilitate CRZ clearance from KSCZMA.

The subject was therefore reconsidered.

The Principal Secretary to Govt., Animal Husbandry and Fisheries Department informed the Authority that virtually no physical infrastructure is proposed on the land like the conventional fishing harbour/ fish landing centre. Only construction of breakwaters inside the sea in order to facilitate easy landing of the catches by fishermen is proposed. The proposed location is conventionally used for landing of catch by the local fishermen. The proposed breakwaters will facilitate safe and easy landing. The Principal Secretary further added that practically no erosion is observed in the recent past and there is no turtle breeding ground in the proposed site. However, there is a turtle breeding centre being run by an NGO at a distance of around 500 metres towards the north of the proposed site. The NGO also have expressed an opinion that the proposed activity will not have any impact on the breeding centre.

During the discussion, Secretary to Govt., Ecology and Environment Department informed that if the proposed activity is not a fishing harbour but only construction of breakwater then, it is not listed in the schedule of EIA Notification, 2006 and therefore, does not require Environmental Clearance under EIA Notification, 2006, however such activities will require CRZ clearance from the Ministry of Environment and Forests, Government of India as per para 4(ii) (a).

The Authority after discussion, decided to recommend the proposal to Government of India after obtaining the required documents.

III) **CRZ clearance for barge/vessel loading facility. Kasarkod Tonka village, Uttara Kannada District by M/s Honnavar Port Pvt. Ltd. (HPPL) (FEE 40 CRZ 2012).**

The Authority noted the following information with regard to the proposal:

M/s. Honnavar Port Pvt. Ltd., have applied for CRZ clearance for their newly proposed development of barge/vessel loading facility at Coastal Sand Spit of (without RS No.) at Kasarakod Tonka, Honnavar Taluk, Uttara Kannada District at the mouth of river Sharavathi in the notified port limits that has been declared as minor port by Government of Karnataka.

SL No.	Parameter	Descriptions
1	Land Area	44 He. (109 Acres)
2	Cargo Handling Capacity	<p><b>Handling capacity: 4.9 MTPA</b></p> <ul style="list-style-type: none"> <li>• Coal- 2.7 MTPA</li> <li>• Iron ore- 1 MTPA</li> </ul> <p><b>General Cargos-1.2 MTPA</b></p> <ul style="list-style-type: none"> <li>• Granite- 0.16 MTPA</li> <li>• Fertilizer- 0.2 MTPA</li> <li>• Molasses with Agro Products- 0.15 MTPA</li> <li>• Steek products- 0.4 MTPA</li> <li>• Sugar- 0.29 MTPA</li> </ul>

3	Cargo Storage	<ul style="list-style-type: none"> <li>• Iron ore - 1.8 Ha</li> <li>• Coal - 7Ha</li> <li>• Other General Cargo - 6.10 Ha</li> </ul>
4	Cargo Handling equipment	Barge /vessel loader, mobile harbour cranes, pay loaders
5	Berthing facilities	Berth of length 440 m and width 30m
6.	Length of Northern Breakwater	820 m
7	Length of Southern Breakwaters	865 m
8	NAVIGATION Facilities	<ul style="list-style-type: none"> <li>• Approach Channel (Inner/Outer) : Length: 1395/2280m;</li> <li>• Width: 100/100m Depth: (10) 10/10m</li> </ul>
9	Dredging and Reclamation	<ul style="list-style-type: none"> <li>• Capital Dredge materials: 3.9 MCM</li> <li>• Reclamation: 1 MCM of dredged material will be used.</li> <li>• Remaining dredge material will be disposed beyond (-) 25 m depth offshore at identified disposal ground</li> </ul>
10	Navigational aids	Channel marker buoy; Fairway marker buoy; Breakwater marker lights; Berth corner lights
11	Connectivity	<ul style="list-style-type: none"> <li>• National Highway - NH 17 (2Km) towards east</li> <li>• Nearest railway station - Honnavar (5 Km towards east</li> <li>• Proposed rail corridor connecting project site to Manki railway station of about 15 km.</li> <li>• Road corridor connecting project site to NH 17</li> </ul>

The proposed area falls in CRZ I B.(Intertidal area) Area between low tide line and high tide line CRZ III and CRZ IV.

The proponent have submitted the following:

- i. Application in the prescribed Form 1,
- ii. Rapid EIA report prepared based on 1 season data,
- iii. CRZ Map indicating HTL and LTL demarcated by Center for Earth Science Studies, Tiruvanthapura which was one of the agency authorized for this purpose.
- iv. Project report superimposed on the CRZ map along with CRZ I, CRZ III and CRZ IV area.

However the following documents required as per the Para 4.2 of the CRZ notification 2011 are not submitted:

- i) Comprehensive EIA required as per O.M No 15-3/2009-IA-III dated 3rd November 2009.
- ii) Disaster Management Report, Risk Assessment Report and Management Plan.
- iii) The CRZ map normally covering 7 km radius around the project site.
- iv) No Objection Certificate from the KSPCB.

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As per para 4 (i) (b) of the CRZ Notification 2011, those projects which are listed under this notification and also attract EIA Notification , 2006 (S. O. 1533 (E), dated 14th September 2006), only clearance under EIA Notification is required subject to being recommended by the State Coastal Zone Authority.

The proposed project is covered at Sl. No 7(e) of the schedule annexed to EIA Notification, 2006 , Ports and Harbours with handling capacity of less than 5 Million Tons per annum of cargo handling capacity as Category 'B' and therefore requires Environmental Clearance from the State Environment Impact Assessment Authority, Karnataka.

The proponent appeared before the authority and explained the details of the project.

The proponent has submitted that the Environment Impact Assessment have been prepared based on the ToRs issued by the SEAC on 13.09.2011. The public consultation for the development of the barge/ vessel loading facility was held on 27.01.2012.

During the discussion, the Principal Secretary, Animal Husbandry and Fisheries Department informed that a fishing harbour is also being developed at the vicinity of the proposed site, necessary Environmental Clearance for the said project have been obtained from the State Environment Impact Assessment Authority with the recommendation of this Authority. While replying to a query that whether the proposed barge vessel loading facility will interfere with the activities in the approved fishing harbour, the Director, Fisheries Department submitted that it has been agreed in principle for construction of this Port. The Principal Secretary, Animal Husbandry and Fisheries Department informed that a report from the Central Water and Power Research Station, Pune has been sought in this regard.

The authorities after discussion, decided to recommend the proposal to SEIAA, Karnataka for issue of Environmental Clearance subject to the proposed measures to be recommended by the CWPRS and to be followed by the proponent so that the proposed activity will not affect the movement of fishing vessels and other activities in the fishing harbour, Honnavar.

#### **IV. NOC for storage tank terminal at New Mangalore Port at Mangalore by Indian Ports Warehousing Company (FEE 17 ECO 2006)**

The Authority noted the following information with regard to the proposal :

M/S Indian Ports Warehousing Company, New Mangalore has applied for Environmental Clearance from the State ECC on 28.12.2005 and subsequently applied for CRZ clearance on 29.03.2007 for the existing facility for storage of liquid cargo within the New Mangalore Port premises on a plot area of 3.2 Ha.

Following are the details of the facility:

Tank No	Dia(m) & Height (m)	Storage Capacity in KL	Chemical Classification
T1	26X11	5800	Class 'C' Petroleum
T2	14X13.2	2000 KL	Class 'A' Petroleum
T3	14X13.2	2000 KL	Class 'A' Petroleum



# भारतीय राष्ट्रीय राजमार्ग

(सड़क परिवहन और राजमार्ग मंत्रालय)

## National Highways Authority of India

(Ministry of Road Transport and Highways)

जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली-110075

G-5 & 6, Sector-10, Dwarka, New Delhi-110075

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No. 11011/1/2021/PC/ Kasarkod - Honnavar Port

Dated-08/12/2021

To

M/s. Viva Infraventure Pvt. Ltd.

K-6, Sector K, Aashiyana Colony, LDA, Lucknow-226012,

Email Id: - [vivainfraventure@gmail.com](mailto:vivainfraventure@gmail.com)

**Subject:** Four laning of Honnavar Port Connectivity road from km 0.00 (Kasarkod side of Honnavar Port) to Km 2.58 (towards NH-66) connecting Honnavar Port with NH-66 at Km 196.00 and to improve NH-66 from Km 195.00 to Km. 197.00 to integrate port connectivity road on EPC mode under Bharatmala Phase-I in the State of Karnataka- **Letter of Acceptance (LOA)-Reg.**

Reference: Your bid for the subject work dated 14.07.2021

Sir,

This is to notify you that your Bid dated 14.07.2021 for execution of the "Four laning of Honnavar Port Connectivity road from km 0.00 (Kasarkod side of Honnavar Port) to Km 2.58 (towards NH-66) connecting Honnavar Port with NH-66 at Km 196.00 and to improve NH-66 from Km 195.00 to Km. 197.00 to integrate port connectivity road on EPC mode under Bharatmala Phase - I in the State of Karnataka", at your quoted bid price amounting to Rs. 87,50,00,000 /- (Rupees Eighty Seven Crore Fifty Lakhs only) has been determined to be the lowest evaluated bid and is substantially responsive and has been accepted.

2. You are requested to return a duplicate of the LOA as an acknowledgement and sign the Contract Agreement within the period prescribed in Clause 1.3 of the RFP.
3. You are also requested to furnish Performance Security for an amount of Rs. 2,62,50,000 (Rupees Two Crore Sixty Two Lakhs Fifty Thousand Only) and additional performance guarantee for an amount of Rs. 41,18,000/- (Rupees Forty one lakh and eighteen thousands only) in the form of irrevocable and unconditional guarantee from a bank in the form set forth in Appendix VII as per Clause 2.21 of the RFP within 30 (thirty) days of receipt of this Letter of Acceptance (LOA).
4. In case of failure of submission of Performance Security, Additional Performance Security and Security against Damages (if any) within the stipulated time, the award shall be deemed to be cancelled and bidder will be suspended for participation in the tendering process for the work of MORTH/NHAI/NHIDCL and

*Ayoni*

work under other centrally Sponsored Schemes for a period of One Year from the bid due date of this work.

Yours faithfully,



(Asheesh Kumar Jain)  
General Manager (PC)

Copy To: -

- (i) RO Bengaluru
- (ii) PD, PIU, New Mangalore

## Annexure R-12



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ:ಲೋಇ 50 ಪಿಎಸ್‌ಪಿ 2018

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಸಚಿವಾಲಯ,  
ವಿಕಾಸಸೌಧ,  
ಬೆಂಗಳೂರು, ದಿನಾಂಕ:19-06-2018.

ಇವರಿಂದ,

ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ,  
ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು  
ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ,  
ವಿಕಾಸಸೌಧ, ಬೆಂಗಳೂರು.

ಇವರಿಗೆ, —

ನಿರ್ದೇಶಕರು,  
ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ,  
ಕಾರವಾರ.

ಮಾನ್ಯರ,

ವಿಷಯ:- ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿ -  
ಕುರಿತು

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ  
ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ:16-05-2018ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು,  
ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಭೆಯ ನಡವಳಿಯನ್ನು  
ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ. ಸದರಿ ನಡವಳಿಯಲ್ಲಿನ ಅಂಶಗಳ ಕುರಿತು ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ ಸ್ಪಷ್ಟ  
ಅಭಿಪ್ರಾಯದೊಂದಿಗೆ ಸರ್ಕಾರಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ತಮ್ಮನ್ನು ಕೋರಲು ನಾನು ನಿರ್ದೇಶಿತನಾಗಿದ್ದೇನೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

ಶಿವಶರಣಪ್ಪ ಪಾಟೀಲ್  
19/06/18

(ಶಿವಶರಣಪ್ಪ ಪಾಟೀಲ್)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,  
ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು  
ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ (ಬಂದರು)

21/6/18

21/6/18

21/6/18

21/6/18

36/6

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ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿ ಸಂಬಂಧ ಚರ್ಚಿಸಲು  
ದಿನಾಂಕ: 16-05-2018 ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ  
ಇಲಾಖೆ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಕರೆದ ಸಭೆಯ ನಡವಳಿ

ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದವರು:-

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು

ಸರ್ಕಾರದ ಅಪರ ಕಾರ್ಯದರ್ಶಿಗಳು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ  
ಮೀನುಗಾರಿಕೆ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು

ಮೀನುಗಾರಿಕೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು (ಕರಾವಳಿ),

ಮೀನುಗಾರಿಕೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕೆ ಬಂದರುಗಳು, ಮಲ್ಲೆ

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಬಂದರು ವಿಭಾಗ, ಕಾರವಾರ

ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ, ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ,

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ, ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ (ಮೀ),

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಬಂದರು ಉಪವಿಭಾಗ, ಹೊನ್ನಾವರ

\*\*\*

ಮೀನುಗಾರಿಕೆ ನಿರ್ದೇಶಕರು ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು,  
ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ ಮತ್ತು ಸಭೆಯಲ್ಲಿ ಹಾಜರಿದ್ದ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳಿಗೆ  
ಸ್ವಾಗತವನ್ನು ಕೋರಿದರು. ಸಭೆಯ ಅಧ್ಯಕ್ಷತೆ ವಹಿಸಿಕೊಂಡು ಸಭೆಯನ್ನು ನಡೆಸಿಕೊಡಲು ಮಾನ್ಯ  
ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳವರನ್ನು ಕೋರಿದರು.

ವಿಷಯ-1: ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿ

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ವಿಭಾಗ, ಕಾರವಾರ ಹಾಗೂ ಸಹಾಯಕ  
ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ಉಪವಿಭಾಗ, ಹೊನ್ನಾವರ ಇವರು ಹೊನ್ನಾವರ  
ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯ ಕುರಿತು ಈ ಕೆಳಕಂಡ ಅಂಶಗಳನ್ನು  
ಸಭೆಯ ಗಮನಕ್ಕೆ ಮಂಡಿಸಿದರು.

ಕೇಂದ್ರ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ.FNo.33013-4/2002-FY(H), ದಿನಾಂಕ:27-09-2011ರ  
ಆದೇಶದಲ್ಲಿ ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ ವಿಸ್ತರಣೆ ಹಾಗೂ ಅಲೆತಡೆಗೋಡೆ ನಿರ್ಮಾಣ  
ಕಾಮಗಾರಿಗೆ ಮಂಜೂರಾತಿಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಯೋಜನೆಯನ್ನು ಕೇಂದ್ರ ಪುರಸ್ಕೃತ  
ಯೋಜನೆಯಡಿ ಕೈಗೊಂಡಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಕೇಂದ್ರ ಸರ್ಕಾರದ ಶೇ.75ರಷ್ಟು ಹಾಗೂ ರಾಜ್ಯ

ರಗಿ(ಎಂ)  
ಸರ್ಕಾರ  
2/5/18

ಸದರಿ ಯೋಜನೆಯಡಿ ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿ ಹಾಗೂ ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿ ಎಂಬ ಪ್ರತ್ಯೇಕ ಕಾಮಗಾರಿ ಇರುತ್ತದೆ. ಅದರಂತೆ, ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು (ಧಕ್ಕೆ ಕೆ., ರಸ್ತೆ, ಗೇರ್‌ಶೆಡ್, ನೆಟ್‌ಮೆಂಡಿಂಗ್ ಶೆಡ್, ಮೀನುಗಾರಿಕೆ ವಿಶ್ರಾಂತಿ ಕೊಠಡಿ, ಬೋಟ್ ಸ್ಲೋಪಿಂಗ್ ಹಾರ್ಡ್, ಆವರಣ ಗೋಡೆ ಇತ್ಯಾದಿ) ರೂ.1722.00 ಲಕ್ಷ ಹಾಗೂ ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿಯನ್ನು (ತಡೆಗೋಡೆ ನಿರ್ಮಾಣ) ರೂ.2752.00 ಲಕ್ಷ ಹೀಗೆ ಒಟ್ಟಾರೆ ಯೋಜನಾ ಅಂದಾಜು ಮೊತ್ತವು ರೂ.4474.00 ಲಕ್ಷಗಳಾಗಿರುತ್ತದೆ.

ಆದರೆ, ಸದರಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಸಿದ್ಧಪಡಿಸಿ ಸರ್ಕಾರದ ಅನುಮೋದನೆ ಸಲ್ಲಿಸಿದ್ದು, ಕೇಂದ್ರ ಸರ್ಕಾರವು ಸದರಿ ಕಾಮಗಾರಿಯ ಮೋದನೆ ನೀಡಿದ ಸಮಯದಲ್ಲಿ 2010-11 ಮತ್ತು 2011-12ನೇ ಸಾಲಿನ ಶೆಡ್ಯೂಲ್ ಆಫ್ ರೇಟ್ಸ್ ಪಾವತಿಯಾಗಿರುವುದರಿಂದ ಯೋಜನಾ ವೆಚ್ಚವನ್ನು ರೂ.6605.00 ಲಕ್ಷಕ್ಕೆ ಪರಿಷ್ಕರಿಸುವ ಅವಕಾಶವನ್ನು ಕೇಂದ್ರ ಸರ್ಕಾರವು ಒಪ್ಪಲು ಸಾಧ್ಯವಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಗಳ ಹೆಚ್ಚುವರಿ ವೆಚ್ಚವನ್ನು ರಾಜ್ಯ ಸರ್ಕಾರವೇ ಭರಿಸಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಸೂಚಿಸಿದನ್ವಯ ಕೆಳಗಿನ ಆದೇಶಗಳಲ್ಲಿ ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿ ಹಾಗೂ ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿಗಳಿಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಈ ಕೆಳಗಿನಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ನೀಡಿರುತ್ತದೆ.

- ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿ - ಯೋಜನಾ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2697.50 ಲಕ್ಷ.
- ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿ - ಯೋಜನಾ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2750.00 ಲಕ್ಷ.

ಆದರೆ, ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆರವರ ಅಧ್ಯಕ್ಷತೆ ವಹಿಸಿ ದಿನಾಂಕ: 23.11.2011 ರಂದು ನಡೆದ ಸಭೆಯಲ್ಲಿ ಖಾಸಗಿ ಸಂಸ್ಥೆಯಾದ ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಲೇಟ್ ಲಿ., ರವರು ಹೊನ್ನಾವರದಲ್ಲಿ ವಾಣಿಜ್ಯ ಬಂದರು ಹಾಗೂ ತಡೆಗೋಡೆಯನ್ನು ಅವರ ಸ್ವಂತ ವ್ಯಯದಲ್ಲಿ ನಿರ್ಮಿಸಿ ಅಳಿವೆಯಲ್ಲಿ ಮೀನುಗಾರರ ದೋಣಿಗಳ ಚಲನೆಗೆ 24 x 7 ಗಂಟೆ ಅವಕಾಶ ಒದಗಿಸುವುದಕ್ಕೆ ಒಪ್ಪಿರುತ್ತಾರೆ ಹಾಗೂ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯಿಂದ ಈ ಮೊದಲು ಸರ್ಕಾರದ ಅನುಮೋದನೆ ಸಂಖ್ಯೆ:ಲೋಇ/119/ಪಿಎಸ್‌ಪಿ/2010, ದಿನಾಂಕ:22-09-2010ರ ಆದೇಶದಲ್ಲಿ ಮೆನ್-ನಾರ್ತ್ ಬಂದರು ಸೀ ಪೋರ್ಟ್, ಜಿ.ವಿ.ಪಿ.ಆರ್.ಇ.ಎಲ್ ಕನ್ಸಲ್ಟ್ ಎಂ. ಹೈದರಾಬಾದ್ ಸಂಸ್ಥೆಗೆ ಹೊನ್ನಾವರ ಬಂದರಿನ ಕಾಸರಕೋಡೆ ಬದಿಯಲ್ಲಿ ಜೆಟ್ಟಿ ನಿರ್ಮಿಸಿ ಲಂಗರು ಚಟುವಟಿಕೆ ನಡೆಸಲು 8,47,560 ಚ.ಮೀ ಜಮೀನ್ದಾರಿಗಳನ್ನು ಕಾಯ್ದಿರಿಸಿ ಅದರಲ್ಲಿ ಮೊದಲನೇ ಹಂತವಾಗಿ ಜೆಟ್ಟಿ ಹಿಂಭಾಗದಲ್ಲಿ ನೀರಿನ ಜಾಗವನ್ನು ನಿರ್ಮಿಸುವುದಕ್ಕೆ ಪಡಿಸಲು 40,000 ಚ.ಮೀ ಗೆ ಅನುಮತಿ ನೀಡಲಾಗಿರುವುದನ್ನು ಗಮನಿಸಿದೆ.

ಈ ಕಾರಣಗಳಿಂದ ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯಲ್ಲಿ ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿಯನ್ನು ಮಾತ್ರ ದಿನಾಂಕ:01-03-2013 ರಂದು ಪ್ರಾರಂಭಿಸಿ ದಿನಾಂಕ:16-12-2017 ರಂದು ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸಲಾಗಿದೆ (ಇ.ಟಿ.ಪಿ ಹೊರತುಪಡಿಸಿ) ಎಂದು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ಉಪವಿಭಾಗ, ಹೊನ್ನಾವರ ಇವರು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ಪ್ರಸ್ತುತ, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಕೇಂದ್ರ ಸರ್ಕಾರದಿಂದ ರೂ. 1200.00 ಲಕ್ಷಗಳು ಹಾಗೂ ರಾಜ್ಯ ಸರ್ಕಾರದಿಂದ ರೂ.1371.64 ಲಕ್ಷ ಹೀಗೆ ಒಟ್ಟಾರೆ ರೂ.2571.64 ಲಕ್ಷ ಬಿಡುಗಡೆಯಾಗಿದ್ದು, ಸದರಿ ಅನುದಾನವನ್ನು ವೆಚ್ಚ ಮಾಡಲಾಗಿದೆ. ಹಾಗೂ ಕೇಂದ್ರದ ಪಾಲಿನ ರೂ.91.50 ಲಕ್ಷ ಬಿಡುಗಡೆಗೆ ಬಾಕಿ ಇರುತ್ತದೆ.

ಆದರೆ, ಸದರಿ ಕಾಮಗಾರಿಗೆ ಕೇಂದ್ರದ ಪಾಲಿನ ಬಾಕಿ ಅನುದಾನ ರೂ.91.50 ಲಕ್ಷಗಳನ್ನು ಮಾತ್ರ ಬಿಡುಗಡೆಗೊಳಿಸಲು ಕೋರಿದ ಕಾರಣ ದಿನಾಂಕ:28-02-2018 ರಂದು ನವದೆಹಲಿಯಲ್ಲಿ ನಡೆದ Project Sanctioning Committee (PSC) ಸಭೆಯ ನಂತರ ಜಂಟಿ ಆಯುಕ್ತರು (ಮೀನುಗಾರಿಕೆ) ಇವರು ಕೇಂದ್ರಸರ್ಕಾರದಿಂದ ಅನುಮೋದನೆಗೊಂಡ ಯೋಜನೆಯಲ್ಲಿ ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳದಿರುವ ಬಗ್ಗೆ ರಾಜ್ಯ ಸರ್ಕಾರದ ಹಂತದಲ್ಲಿ ನಿರ್ಣಯ ಕೈಗೊಂಡು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಹಮತಿಗೆ ಪತ್ರ ವ್ಯವಹರಿಸುವಂತೆ ತಿಳಿಸಿರುವುದನ್ನು ಮೀನುಗಾರಿಕೆ ನಿರ್ದೇಶಕರು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಪ್ರೈವೇಟ್ ಲಿ., ರವರು ಹೊನ್ನಾವರದಲ್ಲಿ ವಾಣಿಜ್ಯ ಬಂದರು ಹಾಗೂ ತಡೆಗೋಡೆಯನ್ನು ನಿರ್ಮಿಸುವ ಕಾಮಗಾರಿಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿ ಗತಿ ಕುರಿತು ಮಾಹಿತಿ ಅಪೇಕ್ಷಿಸಿದರು.

ಅದರಂತೆ, ಸಿ.ಆರ್.ಜಡ್. ನಿರಾಕ್ಷೇಪಣೆ, ಪರಿಸರ ನಿರಾಕ್ಷೇಪಣೆಯನ್ನು ಗುತ್ತಿಗೆದಾರರು ಈಗಾಗಲೇ ಪಡೆದಿದ್ದು, ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಪ್ರೈವೇಟ್ ಲಿ., ರವರು ಪ್ರಸ್ತುತ ಟೆಂಡರ್‌ನ್ನು ಆಹ್ವಾನಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಸೆಪ್ಟೆಂಬರ್ 2019ರವರೆಗೆ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸುವುದಾಗಿ ಒಪ್ಪಿರುವುದನ್ನು ಅಪರ ಕಾರ್ಯದರ್ಶಿಗಳು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಇವರು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ವಿಷಯ-2: ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ ಅಳಿವೆಯಲ್ಲಿ ಹೂಳಿತ್ತುವ ಕಾಮಗಾರಿ ಕುರಿತು.

ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನಲ್ಲಿ ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿಯನ್ನು (ಬ್ರೇಕ್‌ವಾಟರ್ ಕೈಗೊಳ್ಳದ ಕಾರಣ ಹೊನ್ನಾವರದ ಅಳಿವೆಯಲ್ಲಿ ಹೂಳಿನ ಪ್ರಮಾಣ ಹೆಚ್ಚಾಗಿ ಮೀನುಗಾರಿಕಾ ದೋಣಿಗಳ ಅವಘಡಗಳು ಹೆಚ್ಚಾದ ಕಾರಣದಿಂದ ಮೀನುಗಾರಿಕಾ ದೋಣಿಗಳ ಹಾಗೂ ಮೀನುಗಾರರ ಹಿತದೃಷ್ಟಿಯಿಂದ ರೂ.400.00 ಲಕ್ಷಗಳ ಅಂದಾಜು ವೆಚ್ಚದಲ್ಲಿ ಹೂಳಿತ್ತುವ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲು ಸರ್ಕಾರವು ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿಯನ್ನು ನೀಡಿರುತ್ತದೆ ಎಂಬ ಅಂಶವನ್ನು ಮೀನುಗಾರಿಕೆ ನಿರ್ದೇಶಕರು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ಸದರಿ ಆದೇಶದಂತೆ ಇ-ಟೆಂಡರ್ ಮೂಲಕ ಸದರಿ ಕಾಮಗಾರಿಗೆ ಗುತ್ತಿಗೆದಾರರನ್ನು ನೇಮಿಸಿ ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿರುತ್ತದೆ. ಆದರೆ, ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ರಕ್ಷಶೀರ್ಷಿಕೆ 4405-00-103-1-02-139 ರಡಿ ಲಭ್ಯವಿರುವ ರಾಜ್ಯದ ಪಾಲಿನ ಅನುದಾನದಡಿ ಕೈಗೊಳ್ಳಲು ಅನುವಾಗುವಂತೆ ತಿದ್ದುಪಡಿ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲು ಸರ್ಕಾರವನ್ನು ಕೋರಲಾಗಿತ್ತು. ಆದರೆ, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸರ್ಕಾರದ ದಿನಾಂಕ:08-03-2018ರ ಪತ್ರದಲ್ಲಿ ತಿರಸ್ಕರಿಸಲಾಗಿರುತ್ತದೆ.

ಪ್ರಸ್ತುತ, ಸದರಿ ಕಾಮಗಾರಿಯು ಮುಕ್ತಾಯಗೊಂಡಿದ್ದು, ಇ-ಟೆಂಡರ್ ಮೂಲಕ ಗುತ್ತಿಗೆ ಪಡೆದ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಬಿಲ್ ಪಾವತಿಸಲು ಬಾಕಿ ಇರುವುದಾಗಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ವಿಭಾಗ, ಕಾರವಾರ ಇವರು ಸಭೆಯ ಗಮನಕ್ಕೆ ತಂದರು.

ಈ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿರವರು ಈ ಕೆಳಗಿನಂತೆ ನಿರ್ಣಯಿಸಿದರು.

1. ಹೊನ್ನಾವರ ಪೋರ್ಟ್ ಟ್ರಸ್ಟ್‌ನ ಲಿ., ರವರು ಹೊನ್ನಾವರದಲ್ಲಿ ವಾಣಿಜ್ಯ ಬಂದರು ಹಾಗೂ ತಡೆಗೋಡೆಯನ್ನು ನಿರ್ಮಿಸುವ ಕಾಮಗಾರಿಯ ವೇಳಾಪಟ್ಟಿ (ಕಾಲಮಿತಿ) ವಿವರ / ವರದಿಯನ್ನು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಗೆ ಜರೂರಾಗಿ ನೀಡುವಂತೆ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಯ ಪ್ರಗತಿಯ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ಕಾಲಕಾಲಕ್ಕೆ ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಗೆ ವರದಿಸುವಂತೆ ಅಪರ ಕಾರ್ಯದರ್ಶಿಗಳು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಇವರಿಗೆ ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ವಿಭಾಗ, ಕಾರವಾರ ಇವರಿಗೆ ತಿಳಿಸಿದರು.

2. ಅಲ್ಲದೇ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವಾಗ ಮೀನುಗಾರರ ದೋಣಿಗಳ ಸುಗಮ ಚಾಲನೆಗಾಗಿ 24x7 ಮುಕ್ತವಾಗಿರಿಸಲು ಸದ್ರಿ ಸಂಸ್ಥೆಯು ಒಡಂಬಡಿಕೆಯನ್ನು ಸರ್ಕಾರಕ್ಕೆ ನೀಡಲು ಕ್ರಮವಹಿಸಲು ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯವರಿಗೆ ತಿಳಿಸಿದರು.

(ಕ್ರಮ: ಅಪರ ಕಾರ್ಯದರ್ಶಿಗಳು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಇವರಿಗೆ ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ವಿಭಾಗ, ಕಾರವಾರ, ಮೀನುಗಾರಿಕೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕೆ ಬಂದರುಗಳು, ಮಲ್ಲೆ)

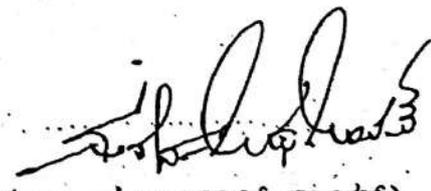
3. ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ ಇವರು ನೀಡುವ ವರದಿ ಹಾಗೂ ಸಭೆಯ ನಡವಳಿಯೊಂದಿಗೆ ಕೇಂದ್ರ ಸರ್ಕಾರಕ್ಕೆ ವಸ್ತುಸ್ಥಿತಿ ವಿವರಿಸಿ ಜಲಾಧಾರಿತ ಕಾಮಗಾರಿಯನ್ನು ಕೈಬಿಡಲು ಹಾಗೂ ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿಗೆ ಕೇಂದ್ರ ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಗೆ ಬಾಕಿ ಇರುವ ರೂ.91.50 ಲಕ್ಷಗಳನ್ನು ಬಿಡುಗಡೆಗೊಳಿಸಲು ಕೋರುವಂತೆ ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೀನುಗಾರಿಕೆ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು ಹಾಗೂ ಸಚಿವಾಲಯ, ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ)

4. ಮುಂದುವರೆದು, ಸದರಿ ನೆಲಾಧಾರಿತ ಕಾಮಗಾರಿಯಲ್ಲಿ ಬಾಕಿ ಉಳಿದಿರುವ ಇ.ಟಿ.ಪಿ ಹಾಗೂ Laboratory ನಿರ್ಮಾಣವನ್ನು ಶೀಘ್ರವಾಗಿ ಕೈಗೊಂಡು ಡಿಸೆಂಬರ್ 2018ರ ಮೊದಲ ವಾರದಲ್ಲಿ ಪ್ರಾರಂಭಿಸಿ, Trial run ಕೈಗೊಂಡು ನಂತರ ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಗೆ ಹಸ್ತಾಂತರಿಸಲು ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ತಿಳಿಸಿದರು.

(ಕ್ರಮ: ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಬಂದರು ವಿಭಾಗ, ಕಾರವಾರ ಹಾಗೂ ಮೀನುಗಾರಿಕೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕೆ ಬಂದರುಗಳು, ಮಲ್ಲೆ)

ವಂದನಾರ್ಪಣೆಯೊಂದಿಗೆ ಸಭೆಯನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲಾಯಿತು.



(ಎಂ. ಮಂಜುನಾಥ್ ನಾಯ್ಕ)  
ಕಾರ್ಯದರ್ಶಿಗಳು,

ಪಶುಸಂಗೋಪನೆ ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ.

PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA  
PUBLIC WORKS & ELECTRICITY DEPARTMENT

\*\*

Sub: Rehabilitation of Daljees and Fishermen families of Mallukurve as Kasarakod village in Honavar Taluk sanctions surrender of land measuring 24 acres and 20 guntas out of S.No. 303 of Mallukurve Village from the Ports Department to the Revenue Department.

GOVERNMENT ORDER NO. PWD 104 PGL 77 BANGALORE, DTD: 28.12.1977.

Read: Letter No. RB.LND.SR.302/76-77 dtd. 11.11.1977 from the Divisional Commissioner, Belgaum.

\*\*

**PREAMBLE:**

The Divisional Commissioner, Belgaum has stated that as a result of sea erosion 301 families of Mallukurve Village in Honavar Taluk were displaced. Out of which, 61 families have been provided with house sites in Kasarakod village and 48 families have been rehabilitated in the land belonging to Ports Department and the remaining 192 families are still to be rehabilitated. These families have encroached upon Govt. land in S.No. 303 of Mallukurve belonging to Port Department. The land S.No. 303 of Mallukurve Village is an alluvial land and its measures 83 acres and 7 guntas. Out of this area 50 acres have been transferred to the Port Department for development of Port. This area has been utilised by the Port Department as under:-

a) Land utilised for fishing harbour	13-20-0
b) Land utilised for providing 48 plots	6-00-0
c) Lands encroached upon by Fishermen	6-00-0
d) Lands to be utilised for activities	18-20-0
Area falling under water	6-00-0
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	50 00-0
	=====

The Deputy Commissioner, Uttara Kannada, Karwar has reported that the land mentioned at b, c and d measuring 30 acres and 20 guntas is available and has therefore proposed that an area of 20 acres and 20 guntas may be withdrawn out of it and the remaining area in S.No. 303 of Mallukurve village may be retained with the Port Department. It is stated that the land proposed for withdrawal from the Port Department is already under unauthorised occupation of the daljees and fishermen. In the circumstances, the Divisional Commissioner, Belgaum has requested to Government to withdraw the land measuring 24 acres and 20 guntas from the Port Department out of S.No. 303 of Mallukurve for rehabilitating the said families of Mallukurve village.

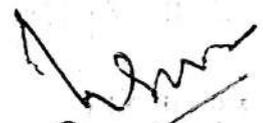
O R D E R

Sanction of Government is accorded to surrender land measuring 24 acres and 20 guntas out of S.No. 303 of Mallukurve Village out of a total area of land measuring 30 acres and 20 guntas from the Port Department to Revenue Department for the rehabilitation of Daljees and Fishermen families of Mallukurve village.

By order and in the name of the  
Governor of Karnataka  
Sd/-

(L. Ramachandraiah)  
Under Secretary to Government,  
Public Works & Elec. Department!

/ C O P Y /



Port Conservator,  
HONAVAR.

## Annexure R-14



ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ:- ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆಗೆ ಅವಶ್ಯವಿರುವ ಬಂದರು ಭೂಮಿಯನ್ನು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಗೆ ವರ್ಗಾಯಿಸುವ ಕುರಿತು.

ಓದಲಾಗಿದೆ:-

- 1) ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ, ಬೆಂಗಳೂರುರವರ ಅ.ಸ. ಪತ್ರ ಸಂಖ್ಯೆ ಬಂದರು/24/2010-11, ದಿನಾಂಕ 30.7.2010.
- 2) ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ, ಕಾರವಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಬಂಜಜಸಾ-44/ಭೂಮಿ(2)/2010, ದಿನಾಂಕ: 06.10.2010 ಮತ್ತು 27.11.2010.

ಪ್ರಸ್ತಾವನೆ:-

ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ, ಬೆಂಗಳೂರುರವರು ಮೇಲೆ ಓದಲಾದ (1)ರ ಪತ್ರದಲ್ಲಿ ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿಗೆ ಅವಶ್ಯವಿರುವ 9.00 ಎಕರೆ ಬಂದರು ಭೂಮಿಯನ್ನು ಮೀನುಗಾರಿಕಾ ಇಲಾಖೆಗೆ ವರ್ಗಾಯಿಸಲು ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ ಇವರನ್ನು ಕೋರಿದ್ದಾರೆ.

ಈ ಹಿಂದೆ ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ನಿರ್ದೇಶನಾಲಯದ ಆದೇಶ LND/CR-87/93-94, ದಿನಾಂಕ 13.5.1981ರ ಮೇರೆಗೆ 16.00 ಎಕರೆ ಬಂದರು ಭೂಮಿಯನ್ನು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಗೆ ದಿನಾಂಕ 13.5.1981ರಿಂದ 99 ಕಾಲಾವಧಿ ಗುತ್ತಿಗೆ ಮೇಲೆ ವಾರ್ಷಿಕ ₹ 1/-ರಂತೆ ಪ್ರತಿ ಎಕರೆಗೆ ನಾಮಿನಲ್ ಆಧಾರದ ಮೇಲೆ ಇತರ ಷರತ್ತುಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಮಂಜೂರು ಮಾಡಿರುತ್ತದೆ.

ಪ್ರಸ್ತುತ ಕೋರಿರುವ 9 ಎಕರೆ ಜಮೀನು ಈ ಹಿಂದೆ ಮೀನುಗಾರಿಕಾ ಇಲಾಖೆಗೆ ಮಂಜೂರು ಮಾಡಿದ ಜಮೀನಿಗೆ ತಾಗಿ ಇರುತ್ತದೆ ಎಂದು ಹಾಗೂ ಈ ಜಮೀನು ಬಂದರು ಚಟುವಟಿಕೆಗಳಿಗೆ ಅವಶ್ಯವಿಲ್ಲವೆಂದು ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆರವರು ಮೇಲೆ (2) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ 6.10.2010ರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸುತ್ತಾ, ಸದರಿ 9 ಎಕರೆ ಜಮೀನಿಗೆ ಕರ್ನಾಟಕ ಬಂದರುಗಳು (ಸರಕು ಹೇರಿಳಿಸುವ ಶುಲ್ಕಗಳ) ನಿಯಮಾವಳಿಗಳ ಶೆಡ್ಯೂಲ್ ಎಫ್ ಕ್ರಮ ಸಂಖ್ಯೆ 2ರಂತೆ ಪ್ರತಿ 10 ಚ.ಮೀ.ಗೆ ಪ್ರತಿ ತಿಂಗಳು ₹ 4/-ರಂತೆ ನೆಲಬಾಡಿಗೆ ವಿಧಿಸಿ ಕೆಲವೊಂದು ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟು ಮಂಜೂರು ಮಾಡಬಹುದೆಂದು ಅಭಿಪ್ರಾಯ ನೀಡಿರುತ್ತಾರೆ.

ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸರ್ಕಾರವು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡ ಆದೇಶ ಹೊರಡಿಸಿದೆ.

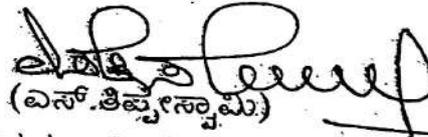
ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಲೋಇ 280 ಪಿಎಸ್‌ಪಿ 2010,

ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 07.02.2011

ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಹೊನ್ನಾವರ ಬಂದರಿನ ಕಾಸರಕೋಡ ಬದಿಯಲ್ಲಿ ಮೀನುಗಾರಿಕೆ ಬಂದರಿಗೆ ತಾಗಿ ಲಭ್ಯವಿರುವ 9(ಒಂಭತ್ತು) ಎಕರೆ ಬಂದರು ಭೂಮಿಯನ್ನು ಹೊನ್ನಾವರ ಮೀನುಗಾರಿಕೆ ಬಂದರಿನ 2ನೇ ಹಂತದ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆಯಡಿ ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆಗೆ 30 (ಮೂವತ್ತು) ವರ್ಷಗಳ ಅವಧಿಗೆ ಗುತ್ತಿಗೆ ಆಧಾರದ ಮೇಲೆ ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ.

ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ ಲೋಇ 115 ಪಿಎಸ್‌ಪಿ 2001, ದಿನಾಂಕ 25.5.2006ರವ್ಯಯ ತಿದ್ದುಪಡಿಗೊಂಡ 1964ರ ಕರ್ನಾಟಕ ಬಂದರುಗಳ (ಸರಕು ಹೇರಿಕೆಸುವ ಶುಲ್ಕಗಳ) ನಿಯಮಾವಳಿಗಳ ಶೆಡ್ಯೂಲ್ ಎಫ್ ರ ಕ್ರಮಸಂಖ್ಯೆ 2ರಂತೆ ಪ್ರತಿ 10(ಹತ್ತು)ಚ.ಮೀ.ಗೆ ಪ್ರತಿ ತಿಂಗಳು ₹ 4/- (ನಾಲ್ಕು ರೂಪಾಯಿಗಳು ಮಾತ್ರ)ರಂತೆ ಬಾಡಿಗೆ ಹಾಗೂ ಈ ಆದೇಶದ ಅನುಬಂಧದಲ್ಲಿ ನಮೂದಿಸಿರುವ ಇತರ ಷರತ್ತುಗಳನ್ನು ವಿಧಿಸಲಾಗಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ  
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

  
(ಎಸ್.ತಿಪ್ಪೇಸ್ವಾಮಿ)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,  
ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು  
ಜಲಸಾರಿಗೆ ಇಲಾಖೆ(ಬಂದರುಗಳು)

ಇವರಿಗೆ:-

- 1) ಮಹಾ ಲೇಖಪಾಲರು, ಕರ್ನಾಟಕ(ಲೆಕ್ಕಪತ್ರ)/(ಲೆಕ್ಕ ಪರಿಶೋಧನೆ), ಕರ್ನಾಟಕ ಬೆಂಗಳೂರು.
- 2) ನಿರ್ದೇಶಕರು, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ, ಕಾರವಾರ.
- 3) ನಿರ್ದೇಶಕರು, ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ, ಪೋಡಿಯಂ ಬ್ಲಾಕ್, ವಿಶ್ವೇಶ್ವರಯ್ಯ ಟೆವರ್, ಬೆಂಗಳೂರು.
- 4) ಮುಖ್ಯ ಮಾಹಿತಿ ಆಧಿಕಾರಿ, ಮಾಹಿತಿ ಕೋಶ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು.
- 5) ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ಹೆಚ್ಚಿನ ಪ್ರತಿಗಳು

# Annexure R-15

IN THE COURT OF DEPUTY COMMISSIONER UTTARA KANNADA KARWAR

**Present:** Sri. S S Nakul,  
Deputy Commissioner,  
Uttar Kannada, Karwar.

No. RB/LND-II/CR-72/12-13

**Between**

1. Pandurang Sheshageri Tandel
2. Ilyas Gafoor Sab
3. Hamza Hasan Sab
4. Abdul Ameer Mohammed Sab - Present
5. Sanjay Pedru Fernandes
6. Mohammed Rafiq Ismail Sab
7. Natidar Saver Fernandes - Present
8. Narayan Venkappa Tandel
9. Shashidhar Jaganath Tandel
10. Mohammed Khadar Sab
11. Hasan Abubakar Sab - Present
12. Victor Marshall Fernandes - Present
13. Kasim Abdul Sab - Present
14. Jafil Mohammed Sab
15. Roshan Felison Fernandes
16. Felison Marshall Fernandes
17. Stanlos Albert Fernandes
18. John Albert Fernandes
19. M A Hasan (Saleem Patel) - Present
20. Narayan Rama Tandel
21. Abdul Sattar Chaugule
22. Prakash Gopal Tandel
23. Sandeep Sheshageri Tandel
24. Pandurang Ganapati Tandel - Present
25. Ismail Abdul Sattar Chaugule
26. Suresh Rukmayya Mesta
27. Dannish Santan Fernandes - Present
28. Sheshageri Venkappa Tandel
29. Vijay Fernandes

R/o Kasarkod Tq: Honnavar

.... **Petitioners**

V/s

1. The Port Director,  
Honnavar Port,  
Tq: Honnavar  
Dist: Uttar Kannada
2. The M/s North Canara Sea Ports  
GVPREL-Consortium  
Hyderabad  
R/B Port Officer

.... **Respondents**

Sub: On the Application of Sri. Panduranga Sheshgiri Tandel and  
28 others dated: 17-12-2015

**Preamble:**

The brief facts of the case of petitioners that they are permanent residents of Kasarkod Tonka in Honnavar Taluk in Uttar Kannada District since from the time of their ancestors. It is also stated that they are fishermen and doing traditional fishing and mainly depending on the same for their livelihood. It is also stated that Sy No. 305 of Honnavar Taluk is totally

measuring 93 acres and situated on the Arabian Sea and Sharayati River. There are 300 families and 500 people belonging to different castes and religion are settled there. The said land is standing in the name of Government of Karnataka and all the revenue documents like RTC and Mutation are standing in the name of Government of Karnataka and since they have settled in the said Government land and requested the authorities to grant the said land in their respective names. However, Port Authorities issued a notice for evict them from the said land. Against that they filed WP No. 100908-934/2016(GM-RES) and it was ended in dismissal by order dated: 10-02-2016 on the following grounds and observations:

1. WP is a premature only challenging the eviction notice.
2. Writ Petitioners have no documents to show they are having right, title or possession over the said land.
3. There are simultaneous petitions filed before District Court, Karwar in MA No. 1/2016 for the same relief.
4. The petitioners are unauthorized occupants of Government land and so no relief can be granted and dismissed the WP with the following observations.

“In view of the above said reasons the Writ Petitions filed by the petitioners are dismissed as premature. However, The Respondents are directed to consider the representations of the petitioners and pass appropriate orders in accordance with law. Till such consideration of the representations, the Respondents shall not disposes the petitioners from the lands in question”.

On verification it is observed that said lands have been granted on lease for 30 years to M/s North Canara Sea Ports GVPREL- Consortium represented by its Director Mr. Khwaja Masihuddin Khan by agreement dated: 02-05-2015 for improving the same as Port under Government Order No. dated: 18-03-2010 with some conditions and thereafter it has to be returned back to the Government with structures and improvements made thereon.

After issue of notices to the above applicants they have appeared in person and submitted copies of documents and contended that since long time they and their elders have been stayed there and doing fishery business and they have no other land to stay or to run the business and therefore requested for grant the said land to them. On the other hand the Port Authorities have opposed the same on the ground that separate 24.20 acres of Port land in Sy No. 303 situated at Kasarkod village have been granted to same petitioners which is 2Kms away from this place and there are no grounds to grant the Government land once again.

Further, the present land in Sy No. 305 is coming under CRZ area and no such person can stay there. Revenue documents like RTC, Mutation are all standing in the name of Government of Karnataka.

The Petitioner No.4 Abdul Ameer Mohammed Sab has submitted the following documents.

- a) 2 photos of shed.
- b) Xerox Copies of 03 Tax paid receipts
- c) Xerox Copy affidavit.
- d) Xerox Copy Tax site map.
- e) Xerox Copy of RTC of Sy.No. 305.
- f) Xerox Copy of application for regularization.
- g) Xerox Copy Bank pass book.
- h) Xerox Copy of survey Sketch with list of encroachers.
- i) Xerox Copy of enquiry notice issued by D.C. office on 18-10-2016.
- j) Xerox Copy of order sheet of Misc Appeal 11/16 before Dist Court Karwar.
- k) Xerox Copy of affidavit.
- l) Xerox Copy of order sheet of M.A./11/2016.
- m) Xerox Copy advocate notice.
- n) Xerox Copy of Writ appeals of order of writ appeal no 100303/2016 and 101144/10/11/69/2016 ( GM-RES) between Hassan Abubakar Sab and others V/s State of Karnataka and others dated 20-9-2016 of the file Hon'ble High Court Dharwad.

The Petitioner No.7 Natidar Saver Fernandes has submitted the following documents.

- a) Photo of shet.
- b) Xerox Copy of Residential certificate issued by Panchayat Development Officer Gram Panchayat Kasarkod Taluka Honnavar.
- c) Xerox Copy of Ration Card.
- d) Xerox Copy of Voter ID Card.
- e) Xerox Copy 05 Tax paid receipts.
- f) Xerox Copy of Acknowledgement.
- g) Xerox Copy of Application for regularization of unauthorized constructions.
- h) Xerox Copy of Mutation entry No H/72 of Sy. No.276/\*/a1 and 305.
- i) Xerox Copy of RTC of Sy.no 305.
- j) Xerox Copy of statement recorded by Port officer dated 22-8-2016.
- k) Xerox Copy of Adhar card and voter ID.
- l) Xerox Copy of map with list of encroachers.
- m) Xerox Copies of 06 Telephone bills.

The Petitioner No.11 Hasan Abubakar Sab has submitted the following documents

- a) Xerox Copy of the photo.
- b) Xerox Copy of the Map with list of encroachers.
- c) Xerox Photo Copy the survey map.
- d) Xerox Copy of the RTC Sy.No.21/1 of Pavinkurva village of Honnavar Taluka
- e) Xerox Copy of the order of sanction of Janata plot issued by Block Xerox Development Officer dated 18-9-1982.
- f) Xerox Copy of Form No. 10 for having obtained occupancy rights for an area of 3-28-0 (A-G-A) of Pavinkurva village in Honnavar Taluk.
- g) Xerox Copy of Notice issued by Tahasildar Honnavar encroachment of the said land.
- h) Xerox Copy of Mutation extract No H -72 pertaining to Sy. 276/a1,305.
- i) Xerox Copy of statement recorded by Port officer dated 22-8-2016.
- j) Xerox Copy of Voter ID.
- k) Xerox Copy of Adhar Card.

The Petitioner No.12 Hasan Abubakar Sab has submitted the following documents.

- a) Photo of shed
- b) Xerox Copy of Telephone letter from BSNL dated 21-3-2016.
- c) Xerox Copies of Telephone bills
- d) Xerox Copy of School leaving Certificate
- e) Xerox Copy of Map of Site
- f) Xerox Copy of RTC Sy. No. 305

- g) Xerox Copy of Voter ID
- h) Xerox Copy of Adhar Card
- i) Xerox Copy of Ration Card.

The Petitioner No.13 Kasim Abdul Sab has submitted the following documents.

- a) Xerox Copy of RTC of Sy. 305.
- b) Xerox Copy Tax paid receipt.
- c) Xerox Copy of Notice issued by Tahasildar Honnavar encroachment of the said land.
- d) Xerox Copy of Site Map.

The Petitioner No.15 Roshan Felison Fernandes has submitted the following documents.

- a) Xerox Copy of Photo of Shed.
- b) Xerox Copy of the Map with list of encroachers.
- c) Xerox Copy of RTC Sy. No 305.
- d) Xerox Copy of Ration Card.
- e) Xerox Copy of Adhar Card.
- f) Xerox Copy of order sheet of MA 22/2016 of the file of Hon'ble Principal District Court U. K. Karwar.
- g) Xerox Copy of appeal memo.
- h) Xerox Copy of Interim application-1
- i) Xerox Copy affidavit.
- Xerox Copy of statement recorded by Port officer dated 22-8-2016.

The Petitioner No.24 Pandurang Ganapati Tandel has submitted the following documents.

- a) Photo of Shed.
- b) Xerox Copy of notice issued by D.C. Karwar on 18-0-2016.
- c) Xerox Copy of photo of shed.
- d) Xerox Copy of Ration Card.
- e) Xerox Copy of Voter ID card.
- f) Xerox Copy of Adhar Card.
- g) Xerox Copy of acknowledgement
- h) Xerox Copies of Site maps.
- i) Xerox Copy of RTC of Sy. No 305.
- j) Xerox Copy of order sheet of Misc Appeal 27/2016 before Dist Court Karwar.
- k) Xerox Copy of Interim application 1 with affidavit, order sheet.
- o) RTC of Sy. No. 628A/2A and 628A/2K of Honnavar village of Honnavar Taluk.
- l) Xerox Copy of statement recorded by Port officer dated 22-8-2016.
- m) Xerox Copy of advocate notice.
- n) Xerox Copy of Writ appeals of order of writ appeal no 100303/2016 and 101144/10/11/69/2016 ( GM-RES) between Hassan Abubakar Sab and others V/s State of Karnataka and others dated 20-9-2016 of the file Hon'ble High Court Dharwar.

The Petitioner No.27 Dannish Santan Fernandes has submitted the following documents.

- a) Photo of Shed
- b) Xerox Copy of Telephone bill.
- c) Xerox Copy of acknowledgement.
- l) Xerox Copy of 02 Notice issued by Tahasildar Honnavar encroachment of the said land.
- m) Xerox Copy of show cause notice issued by Deputy Tahasildar Nadkacheri Manki on 11-02-2016 for eviction.
- n) Xerox Copy of Adhar Card.
- o) Xerox Copy of Residential certificate issued by Panchayat Development Officer Gram Panchayat Kasarkod Taluka Honnavar.
- p) Xerox Copies of application dated 4-12-2015 and 4-1-2016 submitted to D.C. Uttar Kannada Karwar and Port Officer Honnavar.
- q) Xerox Copies of 04 Telephone bills.

- r) Xerox Copy of statement recorded by Port officer dated 22-8-2016.
- d) Xerox Copy of Ration Card.
- e) Xerox Copies of of Tax paid receipts.
- f) Xerox Copies of 02 site maps.
- g) Xerox Copy of notices issued by Tahasildar Honnavar for eviction.
- h) Xerox Copy of RTC of Sy. No. 628A/2A.
- i) Xerox Copy of Writ appeals of order of writ appeal no 100303/2016 and 101144/10/11/69/2016 ( GM-RES) between Hassan Abubakar Sab and others V/s State of Karnataka and others dated 20-9-2016 of the file Hon'ble High Court Dharwar.

The petitioner No.11 Hasan Abubakar Sab argued that land in Sy.No. 21/1 was granted to him and he produced the form No. 10 and now the same Sy.No. has become Sy.No. 300 and accordingly he produced the documents as stated above.

The Petitioner No 4 Abdul Ameer Mohammed Sab submitted that his father has purchased the said land and paying tax to gram panchayath from 2009-10.

The Petitioner No. 19 M.A.Hassan stated that 107 persons were given lands and they are all in possession of the same.

The Petitioners in general have claimed that they have been in possession of land in contention and same must be granted to them.

On hearing the arguments and perusal of the above records it is clearly made out the all the above said revenue documents like RTC and mutations are standing in the name of Government of Karnataka. As per section 133 of The Karnataka Land Revenue Act 1964 RTC is the best proof of possession. No such RTC's are produced by petitioners. Morethan that the Petitioners have not produced any documents to prove their lawful right, title or possession over the disputed land. Even Hon'ble High Court Dharwad has opined the same <sup>is</sup> revealed from its order.

Now the point arise for my consideration for decision of the above petition is as follows:

Whether the petitioner proves that the petition schedule land is in their lawful possession and enjoyment and entitled for relief as prayed for the petition?

On issue of notices some of the petitioners have appeared in person and submitted that when there was flood in the year 1979 land in Sy No. 21/1 was granted to them and since then petitioners and their ancestors have constructed the sheds and are staying there in the disputed land. It is further submitted that Sy No. 305 of Kasarkod village was also merged with this Sy No. 21/1. It is also to be noted that to clear the doubt regarding the actual Sy No. of the property has been called for from Assistant Director of Land Records, Kumta by order dated: 07-11-2016, who surveyed the land and submitted the report which is available on records which shows that the land in Sy No. 21/1, 282A and 282B are situated 4km away from this Sy No. 305. Therefore, there cannot be any merit in the said contention of petitioners. Said report of Assistant Director of Land Records, Kumta and other documents shows petitioners have no existing right, title or lawful possession over the schedule property. It also shows that the said property exclusively belong to

Port Department and petitioner have failed to present any document to prove their claim on disputed land.

Hence the above point is held as negative to the petitioners.

Therefore, in view of the above facts I am of the considered opinion that present petitioners are not entitled for the relief of grant of said land and their claim is liable to be dismissed, and accordingly I find no merits in the contentions of petitioners and hence I pass the following order.

**ORDER**

**No. RB/LND-II/CR-72/12-13**

**Date: 29-11-2016**

The petition filed by the petitioners dated: 17-12-2015 is hereby rejected. The petitioners are further directed to vacate and deliver vacant possession of the schedule property immediately. On failure to do so the Port Authorities are directed to evict the encroachers and take vacant possession of the schedule property.

*[Signature]*  
Deputy Commissioner,  
Uttar Kannada, Karwar

*ಹೊಸಕೆರೆ ಪ್ರದೇಶ: ಹೊಸಕೆರೆ: 49/ಫೆಬ್ರವರಿ, 2015*

*ಇದನ್ನು: ಹೊಸಕೆರೆ ಪ್ರದೇಶ ಪ್ರದೇಶಕ್ಕೆ ವಾಪಸು ಮಾಡಿ ಕಾನೂನುಬಾಹಿರವಾಗಿರುವವರನ್ನು ದೂರ ಮಾಡಿ.*

*ಇದನ್ನು  
ಹೊಸಕೆರೆ ಪ್ರದೇಶಕ್ಕೆ ವಾಪಸು ಮಾಡಿ  
= ದೂರ*

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**Advance Service: Reply and Application for Vacation of Stay in OA 76/2022(SZ)**

1 message

**Rajat Shaw** <rajatshaw178@gmail.com>

20 August 2022 at 15:33

To: Darpan Gowda &lt;darpan.advocate@gmail.com&gt;

Cc: vasanthhk72@gmail.com, sumathi010672@gmail.com, idd.prs@gmail.com, ramacharya.63@ka.gov.in, dckarwar@gmail.com, sreejachakraborty@protonmail.com, "info@honnnavarport.com" &lt;info@honnnavarport.com&gt;, prs-fee@karnataka.gov.in, "pccfkar@gmail.com" &lt;pccfkar@gmail.com&gt;

Sir/Ma'am

Please find attached herewith the Reply to OA 76/022 (SZ) pending before the Hon'ble NGT Southern Zone, along with an Application for Vacation of Stay filed on behalf of Respondents No. 1 and 8 in the subject case.

Regards

Rajat Jonathan Shaw

On Behalf of

Darpan KM

Standing Counsel

State of Karnataka

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**2 attachments****Reply OA 76 of 2022.pdf**

11184K

**Application for Vacation of Stay.pdf**

3794K